



Government of Jammu and Kashmir
J&K Pollution Control Committee
Jammu

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**The Consultant (Judicial),
Hon'ble National Green Tribunal,
New Delhi.**

No:- JKPCCIN97/112/2021/678.

Date:- 09-11-2021.

Sub:- **Factual and Action Taken Report submitted by Committee constituted vide Hon'ble NGT order dt. 30-06-2021 in OA 137/2021 titled 'Arti Sharma (Sarpanch) V/s State of Jammu and Kashmir'.**

Ref:- Hon'ble NGT order dt. 30-06-2021 in OA 137/2021.

Sir,

In compliance to Hon'ble NGT order dt. 30-06-2021 in OA no. 137/2021 titled 'Arti Sharma (Sarpanch) V/s State of Jammu and Kashmir', kindly find enclosed herewith **Factual and Action Taken Report** submitted by the Committee constituted by the Hon'ble Tribunal.

The compliance report may kindly be placed before the Hon'ble NGT for consideration please.

Yours faithfully,

Encl:- Report (08 pages)
along with Annexure
(A1-A12, B1-B11 & C1-C3)

(B.M. Sharma) IFS
Member Secretary
J&K PCC, Jammu

Report of the Committee constituted by Hon'ble National Green Tribunal in matter of Arti Sharma (Sarpanch) V/s Union Territory of J&K and Others in O.A. 137 / 2021

Ref: NGT order dated 30-06-2021 in O.A. 137 / 2021

Brief Background:

In light of the grievance made by the petitioner before the Hon'ble NGT against the operation of stone crushers namely **M/s Diamond Stone Crusher, VPO Saranoo, Tehsil and District Rajouri** and **M/s Shanker Stone Crusher, VPO Saranoo, Rajouri** for alleged violation of environmental norms, Hon'ble NGT vide its order dated 30-06-2021 was pleased to issue the following directions:

“Accordingly, we direct a joint Committee of CPCB, State PCB and District Magistrate, Rajouri to look into the above grievances and ascertain the extent of non-compliances.

Based on such verification, the statutory regulators may take action to prevent further damage to the environment and assess and recover compensation for the past violations. The compensation may cover not only the cost of mined material but also the cost of restoration and ecological services forgone forever, with element of deterrence. The guidelines laid down by the CPCB in this regard may be followed. The CPCB and State PCB will be the nodal agency for coordination and compliance. Factual and action taken report in the matter may be furnished to this Tribunal before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF with a copy to the operation of stone crushers for their response, if any. The Report may inter-alia indicate the status of compliance of siting guidelines for Crushers, CTE granted by PCB, consistency of the license granted with the District Survey Report and Replenishment studies, the extent of boulders.

List for further consideration on 10-11-2021.”



In compliance with the directions of the Hon'ble NGT referred to above, the following committee members visited the stone crushers on 08-10-2021:

- 1) **Sh. Suneel Dave, Addl. Director, CPCB, Chandigarh.**
- 2) **Sh. Sat Paul, Regional Director JKPCB Jammu.**
- 3) **Sh. Pawan Parihar, ADDC Rajouri (Representing District Magistrate Rajouri)**

(A) Status of Stone Crusher M/s Diamond Stone Crusher:

- i) **Legal position:** M/s Diamond Stone Crusher has been granted Consent to Establish (Fresh) by JKPCB vide no. 828 of 2010 dated 11.10.2010 (**Annexure-A1**) and Consent to Operate (Fresh) vide no. 616 of 2011 dated 15.07.2011 (**Annexure-A2**) and valid Consent to Operate (Renewal) granted vide no. PCC/Digital/21062089647 of 2021 dated 28.06.2021 valid upto June 2022 (**Annexure-A3**). The stone crusher has also obtained NOC from Deputy Commissioner Rajouri dated 14-03-2018 (**Annexure-A4**) and License from the Department of Geology and Mining dated 18-05-2018 (**Annexure-A5**), Registration with Industries Department vide dated 09-09-2010 (**Annexure-A6**).
- ii) **Siting Criteria:** J&K Pollution Control Board (now Committee) has notified siting criteria for stone crusher in the year **2004** (**Annexure-A7**). As per the inspection report, the unit meets the siting criteria as verified by PCB officials at the time of establishment of the unit in 2010. Copy of Inspection report (Sch-II) at the time of grant of Consent to Establish (Fresh) is enclosed as (**Annexure-A8**).
- iii) **Compliance Status:** The stone crusher is engaged in the production of crushed stone aggregates & sand using water floating technology for separation of products and has provided the requisite Pollution Control Devices and Pollution Control Measures as stipulated in the Consent to Operate (Renewal) dated 28-06-2021.



The status of PCDs is as follows:

S. No.	Pollution Control Devices (PCDs)	Status
1	Dust Containment cum Suppression system for the equipment.	Provided / installed.
2	Construction of wind breaking wall.	Provided but inadequate.
3	Construction of metalled roads within the premises.	Semi-metalled / provided.
4	Regular cleaning and wetting of the ground within the premises.	Unit not found operational, hence could not be ascertained.
5	Growing of a green belt (Broad leave trees in three rows) along the periphery.	Provided but inadequate.
6	The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mgs/NM ³ . The measurements are to be conducted at least twice a month for all the 12 months in a year.	Reported within permissible limits as per SMR submitted by the unit from MoEF recognized Lab as per J&K PCB norms.
7	All the dust emitting points like jaw / roller crushers, screeners / classifiers shall be properly enclosed / covered.	Enclosed/Covered
8	Conveyor belts shall be interlocked with the crushing operation.	Found interlocked.
9	The water spray system shall be interlocked with the crushing operation.	Found interlocked but needs augmentation.
10	Annual health survey of the workers permanently employed by the unit holder shall	N.A.

	be conducted.	
11	Regular water spray shall be carried out at all dust emitting points, boundaries and on road.	Unit not found in operation, hence could not be verified (Photographs of PCDs enclosed as Annexure-A9).

Further, in addition to above, the unit is using surface water as well as Ground water for its operation in washing purpose and discharging into the adjoining river (Manawar Tawi). Since, the unit was not found in operation, however, the committee observed that the discharge drain of the unit was found clogged with silt indicating inadequate treatment imparted on discharge. The unit holder has not produced the requisite permission to extract ground water using borewell.

iv) **Status of Environment Clearance and Mining:** As per EIA Notification 2006, Environment Clearance is not required for stone crushers. With respect to mining, it is noted that the said stone crusher had been obtaining raw material from a legal source upto year 2019 when ban was imposed by J&K PCB on mining activities from blocks without e-auction. Details of Royalty/Government Receipt (G.R) deposited with the department of Geology and Mining are enclosed as **Annexure-A10**. However, subsequent to the imposition of ban on mining by J&K PCB, the unit was found indulging in illegal mining by District Mineral Officer and accordingly a total **penalty of Rs. 7,41,250/-** was imposed on the unit which has been deposited by the unit (copy of DMO Rajouri's dated 05-11-21 is enclosed as **Annexure- A11** and copy of the G.Rs are enclosed as **Annexure-A12**).

(B) Status of Stone Crusher M/s Shanker Stone Crusher:

v) **Legal position:** M/s Shankar Stone Crusher has been granted Consent to Establish (Fresh) by JKPCB vide no. 83 of 2009 dated 24.04.2009 (**Annexure-B1**) and Consent to Operate (Fresh) vide no. 731 of 2009 dated 14.12.2009

(Annexure-B2) and valid Consent to Operate (Renewal) granted vide no. PCC/Digital/21062004812 of 2021 dated 03.06.2021, valid upto May 2022 (Annexure-B3). The stone crusher has also obtained NOC from Deputy Commissioner Rajouri dated 27-02-2018 (Annexure-B4) and License from the Department of Geology and Mining dated 17-07-2018 (Annexure-B5), Registration with Industries Department vide dated 24-04-2010 (Annexure-B6).

vi) **Siting Criteria:** J&K Pollution Control Board (now Committee) has notified siting criteria for stone crusher in the year 2004 (Annexure-B7). As per the inspection report, the unit meets the siting criteria as verified by PCB officials at the time of establishment of the unit in 2009. Copy of Inspection report (Schedule-II) at the time of grant of Consent to Establish (Fresh) is enclosed as (Annexure-B8).

vii) **Compliance Status:** The stone crusher is engaged in the production of crushed stone aggregates and sand using water floating technology for separation of products and has provided the requisite Pollution Control Devices and Pollution Control Measures as stipulated in the Consent to Operate (Renewal) order dated 03.06.2021. The status of PCDs is as follows:

S. No.	Pollution Control Devices (PCDs)	Status
1	Dust Containment cum Suppression system for the equipment.	Provided / installed.
2	Construction of wind breaking wall.	Provided but inadequate.
3	Construction of metalled roads within the premises.	Semi-metalled / provided.
4	Regular cleaning and wetting of the ground within the premises.	Unit not found operational, hence could not be ascertained.
5	Growing of a green belt (Broad leave trees in	Provided but

	three rows) along the periphery.	inadequate.
6	The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mgs/NM ³ . The measurements are to be conducted at least twice a month for all the 12 months in a year.	Reported within permissible limits as per SMR submitted by the unit from MoEF recognized Lab as per J&K PCB norms.
7	All the dust emitting points like jaw / roller crushers, screeners / classifiers shall be properly enclosed / covered.	Enclosed.
8	Conveyor belts shall be interlocked with the crushing operation.	Found interlocked.
9	The water spray system shall be interlocked with the crushing operation.	Found interlocked but needs augmentation.
10	Annual health survey of the workers permanently employed by the unit holder shall be conducted.	
11	Regular water spray shall be carried out at all dust emitting points, boundaries and on road.	Unit not found in operation, hence could not be verified (Photographs of PCDs enclosed as Annexure-B9).

Further, in addition to above, the unit is using surface water as well as Ground water for its operation in washing purpose and discharging into the adjoining river (Manawar Tawi). Since, the unit was not found in operation, however, the committee observed that the discharge drain of the unit was found clogged with silt indicating inadequate treatment imparted on discharge.

viii) **Status of Environment Clearance and Mining:** As per EIA Notification 2006, Environment Clearance is not required for stone crushers w.r.t. mining, it is noted that the said stone crusher has been obtaining raw material from a legal source upto year 2019 when Ban was imposed by J&K PCB on mining activities from blocks without e-auction. Details of Royalty/Government Receipt deposited with the department of Geology and Mining are enclosed as **Annexure-B10**. However, subsequent to the imposition ban on mining by J&K PCB, the unit was found indulging in illegal mining by District Mineral Officer and accordingly a total penalty of Rs. **17,500/-** was imposed on the unit which has been deposited by the unit (copy of DMO Rajouri's dated 05-11-21 is enclosed as **Annexure-A11** and copy of the GRs are enclosed as **Annexure-B11**.)

Action Taken:

- 1) For the illegal mining done by the unit, a penalty of Rs. **7,41,250/-** has been imposed on M/s Diamond Stone Crusher and the same has been realized. Further, a penalty of Rs. **17,500/-** has been imposed on M/s Shanker Stone Crusher and the same has been realized.
- 2) District Magistrate Rajouri has also imposed a fine of Rs. **7.00 Crores** on M/s **Diamond Stone Crusher** for use of heavy machinery for mining purpose and lowering of water table (copy of the District Magistrate Rajouri's order dated **21-08-2021** is enclosed as **Annexure-C1**. However, the said order of District Magistrate Rajouri has been stayed by Hon'ble High Court of J&K vide order dated **02-09-2021** in WPC No. **1795/2021 (Annexure-C2)**).

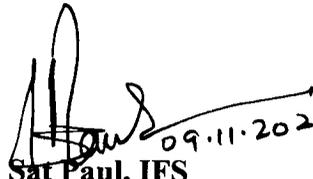
Recommendations:

*In view of the deficiencies observed in the pollution control devices referred to in **para-A (iii)** and **para-B (vii)**, the committee is of the opinion that more time is required to assess / estimate the environmental compensation on account of such deficiencies causing environmental pollution. As such, it is prayed that more time may please be granted for the same.*



It is also pertinent to mention that the District Magistrate, Rajouri has filed an independent (separate) report vide his report dated 08-11-2021 (Copy enclosed as Annexure-C3)


09/11/2021
Suneer Dave,
Addl. Director,
CPCB, Chandigarh


09.11.2021
Sat Paul, IFS
Regional Director,
J&K PCC, Jammu



J&K State Pollution Control Board
JAMMU/SRINAGAR

Annexure-A-1
59

Sr No. SPCB/NOE/T/26/4729-32

ird
Date 11-10-2010

Consent Order
(Schedule III)

Consent No. 028 of 2010

Date: 11/10/2010

- Consent to Establish(Fresh)
- under section 25 26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended
 - under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended

Name of the entrepreneur with address: **Mr. Zamurd Hussain S/o Sh. Chowdhary Mohd. Karim R/o Dodasau Bala, Thaudamandi Rajouri.**

CONSENT is granted to **M/s Diamond Stone Crusher Village Saranoo Rajouri.**

Located in the area declared under the provisions of the Water Act / Air Act, subject to the provisions of the Act and the Orders that may be made further and subject to the following terms and conditions:-

1. The Consent to Establish (Fresh) is granted for a period up to **One year from the date of issue.**
2. The consent granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under laws of the land.
3. Category of the unit as per UCM Guidelines: **Red.**
4. The Consent is valid for the establishing stone crusher with capital investment (land, plant and machinery) of **Rs 85.08 Laacs**
5. The unit is registered with DIC vide Entrepreneur Memorandum No: **01/012/1200090 Dt: 09-09-2010.**

S.No.	Products / By-product	Maximum Quantity
1	Stone Crushing	375000 C.ft/annum (As per Project Report)

Conditions under Water Act :

- The daily quantity of trade effluent from the factory shall not exceed the permissible quantity approved.
- The daily quantity of sewage effluent from the factory shall not exceed the permissible quantity approved.
- The daily quantity of water consumption shall not exceed 05 KLD

Treatment : The applicant has to install a comprehensive treatment system consisting of Primary Secondary and Tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards before disposal.

(1) pH	Between	6.0 and 8.5	} NA
(2) Suspended Solids	Not to exceed	100mg/L.	
(3) BOD, 3 days, 27°C	Not to exceed	30mg/L.	
(4) C.O.D.	Not to exceed	30mg/L.	
(5) Oil & Grease	Not to exceed	10mg/L.	

Trade Effluent Disposal Outlet Conditions :

The unit holder must ensure the safe disposal of effluent by adopting the Pollution control measures and installation of required pollution control devices as per the Water (Prevention & Control of Pollution) Act, 1974 and amendments made thereafter.

(v) **Sewage Treatment** : The applicant shall install a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal :

pH	Between	5.5 and 9.0
Suspended Solids	Not to exceed	100mg/l.
B.O.D., 5 days, 27°C	Not to exceed	30 mg/l.

(vi) Sewage Disposal Outlet Conditions :

All the domestic waste water is collected in the septic tank and soak pit

(vii) **Non-hazardous solid waste (TPD./TPM):** The non-hazardous solid waste should be handled and disposed as per the guidelines of Municipal Solid Waste Rules, 2000.

Type of waste	Quantity	Treatment	Disposal
	NA		

(viii) Other Conditions :

The unit shall comply with any other conditions laid down or directions issued in due course by the Board from time to time under the provision of the Water (Prevention and Control) Act, 1974

The applicant has to install a comprehensive air pollution control system consisting of control equipment as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S.No.	Pollution Control Measures:
1	Green belt in three rows as per specification of green belt.
2	Water sprinkling system at requisite points adequately.
3	Covering of crushing and screening points.
4	Wind breaking wall(as per site requirements)
5	Metalling of road.

Standards for emissions of Air pollution as per MOEF notification under EP Act 1986:

- (i)SPM Not to exceed 600 $\mu\text{g}/\text{Nm}^3$
- (ii)SO₂ Not to exceed 80 $\mu\text{g}/\text{Nm}^3$
- (iii)NO₂ Not to exceed 80 $\mu\text{g}/\text{Nm}^3$

The SPM measured between 3mtrs and 10 meters from any process equipment of a stone-crushing unit

Conditions for Noise Pollution:

The unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

Other Conditions :

- (a) The entrepreneur shall ensure that no Air pollution problem or any nuisance is created in the area due to discharge of emissions from the stone crusher.
- (b) The entrepreneur shall comply with any other condition laid down or directions issued in due course by the J & K State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981.

The applicant shall comply with the additional conditions as stipulated below :

- i. The Consent is valid for the Establishment of unit only.
- ii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The entrepreneur shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The entrepreneur shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The unit shall be under surveillance monitoring of J & K State Pollution Control Board.
- vi. Any further construction expansion renovation in the unit premises shall be subject to the clearance from the J & K State Pollution Control Board.
- vii. The entrepreneur shall raise green belt of suitable plant species within the premises of unit.
- viii. The entrepreneur shall provide adequate arrangement for fighting the accidental leakages discharge of any air pollutant gas liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- ix. Good House keeping practices shall be adopted by the entrepreneur.

(4)

- x. It shall be the responsibility of the entrepreneur to ensure that there is no pollution from the surrounding areas due to pollution caused by the unit.
- xi. The entrepreneur should apply 60 days in advance for renewal of consent before the expiry date of this Consent order.
- xii. *The entrepreneur shall not operate the stone crusher unit without a valid consent to operate fresh.*
- xiii. *In case of violation of the above mentioned conditions, the consent shall be withdrawn.*


Asstt. Environmental Engineer

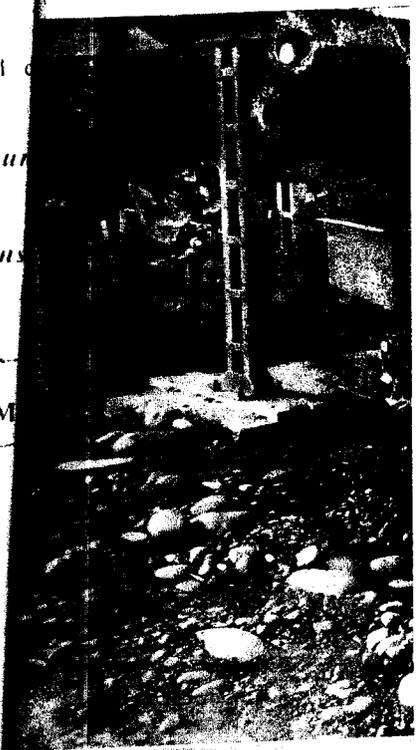
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To

M/s Diamond Stone Crusher
Village Saranoo Rajouri.

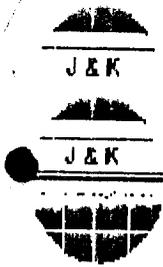
Copy to the :

1. Regional Director PCB Jammu for information.
2. Director Industries & Commerce Jammu for information.
3. District Officer PCB Rajouri for information and necessary action.
4. Office record.



M/s. Diamond





Annexure-A2 70

J&K State Pollution Control Board
JAMMU/SRINAGAR

Sr. No. SPCB/T/NOC/ 6229-32 -

Date: 15-7-2011.

Consent Order
(Schedule-III)

Consent No. 616 of 2011.

Date: 15/7/2011.

Consent to **Operate (Fresh)**: -

- i) Under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended.
- ii) Under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Name of Entrepreneur with address: - Mr. Zmurd Hussain S/o Sh Choudhary Mohd.
Karim R/o Dodasan Bala, Thanamandi Rajouri.

CONSENT is granted to: - M/s Diamond Stone Crusher,
Saranoo, Rajouri.

Located in the area declared under the provisions of the Water Act / Air Act and subject to the provisions of the Act, Rules and the Guidelines that may be made further and subject to the following terms and conditions: -

1. The Consent to **Operate (Fresh)** is granted for a period of upto one year from the date of issue.
2. The consent granted by the Board is restricted to **Prevention & Control of Pollution** only and shall not be treated as substitute of permission required under other laws of the land.
3. The Unit falls in the **Red** category as per "Uniform Consent Mechanism".
4. The Consent is valid for the manufacture of the following products/by-products with capital investment (Land, plant & machinery) of Rs. 85.08 Lacs

S.No.	Products / By-product	Maximum Quantity
1.	Stone Crushing	375000 C.ft/annum (As per Previous consent)

Water Act:-

- i) The daily quantity of water consumption shall not exceed 05 KLD.
- ii) The daily quantity of sewage/trade effluent from the stone crusher shall not exceed permissible quantity approved.

iii) **Treatment:** - : The applicant shall ensure to operate and maintain a comprehensive treatment system consisting of Primary / Secondary and / or Tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards before disposal.

(1) pH	Between	6.0 and 8.5	} N.A
(2) Suspended Solids	Not to exceed	100mg/L.	
(3) BOD, 3 days, 27°C	Not to exceed	100mg/L.	
(4) C.O.D.	Not to exceed	250mg/L.	
(5) Oil & Grease	Not to exceed	10mg/L.	

iv) **Trade Effluent Disposal Outlet Conditions: -**

The Unit holder must ensure the safe disposal of effluent by adopting the Pollution control measures and installation of required pollution control devices as per the Water (Prevention & Control) Pollution Act, 1974 as amended. { NA }

v) **Sewage Treatment:** - The applicant shall install comprehensive treatment system with reference to sewage quality and operate and maintain the same continuously so as to achieve the quality of treated sewage to the following standards before disposal :-

(a) pH	Between	5.0 and 9.0
(b) Suspended Solids	Not to exceed	100mg/l
(c) B.O.D., 3 days, 27°C	Not to exceed	10 mg/l

vi) **Non-hazardous solid waste:** - The non-hazardous solid waste has to be handled and disposed as per the guidelines of Municipal Solid Waste Rules, 2000.

vii) **Other Conditions:** - The Unit shall comply with any other conditions laid down or directions issued in due course by the Board from time to time under the provision of the Water (Prevention and Control) Act, 1974 as amended.

7. **Conditions under Air Act: -**

i) The applicant has to operate and maintain a comprehensive air pollution control system consisting of control equipments as detailed below to control the emissions continuously so as to achieve the level of pollutants to the following standards: -

S.No.	Pollution Control Equipments & Measures:
1.	Green Belt in three rows as per specification of green belt.
2.	Water sprinkling system at requisite points adequately.
3.	Covering of crushing & screening points.
4.	Wind breaking walls (as per site requirements)
5.	Metalled internal roads.

Standards
(a)
(b)
(c)

iii) The a
S.N

iv)
(e)

ii) Standards for emissions of Air pollution as per MOEF notification under EP Act 1986:-

(a)	SPM	Not to exceed	600	$\mu\text{g}/\text{Nm}^3$
(b)	SO ₂	Not to exceed	80	$\mu\text{g}/\text{Nm}^3$
(c)	NO ₂	Not to exceed	80	$\mu\text{g}/\text{Nm}^3$

iii) The applicant shall not consume the fuel other than that as specified below: -

S.No.	Type of fuel & Consumption	Maximum Quantity
I.	Electricity	-

iv) Other conditions: -

- (a) The entrepreneur shall ensure that no Air pollution problem or any nuisance is created in the area due to discharge of emissions from the stone crusher.
- (b) Their shall not be any discharge of fugitive emissions from the stone crusher.
- (c) The entrepreneur shall comply with any other condition laid down or directions issued in due course by the J & K State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981

8. Conditions for Noise Pollution: - The entrepreneur shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards with respect to noise, less than 75 db (A) during day time and 70 db (A) during night time. Daytime is reckoned in between 6am to 10pm and Night time is 10pm to 6am.

9. Self Monitoring Schedule: -

Applicant shall get the samples of treated emissions analyzed from the laboratory recognized by the SPCB / PCC / CPCB / MOEF, New Delhi and confirm to the limits as stipulated under Water (Prevention & Control) Act, 1974 as amended & Air (Prevention & Control) of Pollution Act, 1981. Test report shall be sent to the State Pollution Control Board as per directions, regularly.

10. General Conditions: -

- i. The Consent is valid for the operation of stone crusher only. The Entrepreneur can only manufacture products, at the rate of production as mentioned in consent order. Any change in production capacity, process, raw materials, use etc. shall have to be intimated to the Board. For any enhancement & change of the above, the fresh consent has to be obtained from J & K State Pollution Control Board.
- ii. Pollution Control Devices (ECD) as contemplated to achieve the quality of effluent/emissions within the tolerance limits prescribed shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.



- iii. The entrepreneur shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The entrepreneur shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the Unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
- v. The stone crusher shall be under surveillance monitoring of J & K State Pollution Control Board.
- vi. Any further construction/expansion/renovation/ in the Unit premises shall be subject to the clearance from the J & K State Pollution Control Board.
- vii. The entrepreneur shall raise green belt of suitable plant species within the premises of stone crusher.
- viii. The entrepreneur shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessels, machinery etc. which are likely to cause fire hazard including environmental pollution.
- ix. Good House keeping practices shall be adopted by the entrepreneur.
- x. It shall be the responsibility of the entrepreneur to ensure that there are no complaints from the surrounding areas due to pollution caused by the stone crusher.
- xi. The entrepreneur should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xii. *The entrepreneur will submit ^{to} self monitoring report within a month's time of issuance of consent, to know the efficacy of pollution control devices installed.*
- xiii. *In case of violation of the above mentioned conditions or any public complaint, if found genuine on verification, the consent shall be withdrawn.*

Asstt. Environmental Engineer

Member Secretary

To

M/s **Diamond Stone Crusher,**
Saranoo, Rajouri.

Copy to the: -

1. Regional Director, PCB Jammu for information.
2. Director Industries & Commerce, Jammu for information.
3. District Officer, PCB Rajouri for information & necessary action.
4. Office file.



**J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)**

Consent Order

Consent No.:- PCC/digital/21062089647 of 2021

Date:- 28/06/2021

Consent To Operate (Renew) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Zaheer Choudhary
M/s Diamond Stone Crusher
Village Saranoo Rajouri
Rajouri, Rajouri(registered with DIC vide registration
No:
01/012/1200090 date: 09/09/2010)

for a period Upto June 2022 for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for operate of stonecrusher having consented quantity as under with capital investment (as per Schedule II) Rs.113.0 lakhs . Further any change / enhancement in production capacity ,process ,raw materials shall have to be intimated to the Committee and unit holder has to apply fresh for the same

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	Bajri And Sand	375000	Cubic feet / Year

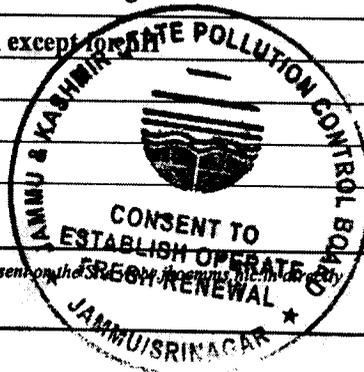
3. The emissions or discharge of environmental pollutants from the Renew shall not exceed the relevant parameters and the standards for the said industry ,operation or process specified under respective schedules of the Environment (Protection) Rules ,1986 as amended from time to time
4. The unit holder shall comply with the National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).
5. The unit holder shall comply with the Noise Pollution (Regulation and Control) Rules 2000 as amended to maintain noise level standards less than 75 db(A) during day time and 70 db(A) during night time, Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.
6. The unit holder shall comply with the water (Prevention and control of pollution) Act 1974 and comply to the following parameters

a. Daily quantity of water consumption the unit shall not exceed from 10 KLD.

b. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree celsius)	30

The industry can apply for Renewal/Expansion of Consent on the basis of the following conditions:-



7. The unit holder shall install comprehensive air pollution control system so as to achieve the quality of emissions within the limits prescribed under Environment Protection Act 1986 (EP Act)

A.	Implementation of following Pollution Control Measures :
a.	Dust containment cum suppression system for the equipment.
b.	Construction of wind breaking wall
c.	Construction of metalled roads within the premises.
d.	Regular cleaning and wetting of the ground within the premises.
e.	Growing of a green belt (Broad leave trees in three rows) along the periphery.
B.	Quantitative standards for the SPM
a.	The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mgs/Nm ³ . The measurements are to be conducted at least twice a month for all the 12 months in a year.
C.	Additional Parameters
a.	All the dust emitting points like jaw / roller crushers, screeners / classifiers shall be properly enclosed / covered.
b.	Conveyor belts shall be interlocked with the crushing operation.
c.	The water spray system shall be interlocked with the crushing operation.
d.	Annual health survey of the workers permanently employed by the unit holder shall be conducted.
e.	Regular water spray shall be carried out at all dust emitting points, boundaries and on road.

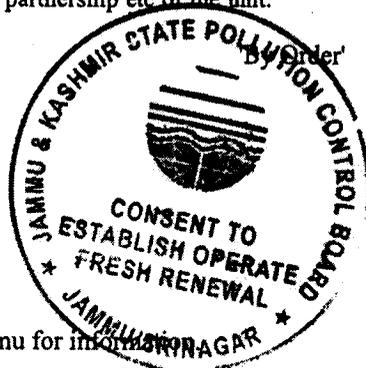
8. The unit shall not discharge any fugitive emissions from the unit beyond the permissible limits.
9. The unit holder shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall be sufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
10. The Renew shall be under surveillance monitoring of J & K Pollution Control Committee.
11. The unit holder shall have to get the samples of emissions/effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC after every 12 months to check the efficacy of Pollution Control Devices (PCDs) installed in the unit
12. Once 75% of the consented quantity has been achieved in performance of the unit, the unit holder may apply for enhanced quantity on the basis of raw material procured and inspection report of the concerned district officer PCC with regard to the stream/mine of the procurement area.
13. No raw materials shall be extracted or purchased / used brought from river one km upstream and one km from downstream of rail/road bridge, irrigation structures and any other government infrastructure/office.
14. The unit holder shall carry the stone aggregates /sand in covered trucks/Tippers
15. **Specific Conditions:-**



1. The unit holder has to develop three rows of thick green belt along the periphery of the unit. This green belt must include a row of adequate number of ever green broad leaved tree species having good canopy.
2. The unit holder has to construct at least 15 feet high permanent wind breaking wall all along the periphery of the unit.
3. The unit holder has to install permanent and mechanical water sprinkling system interlocked with the crushing point and other allied machinery of the stone crushers, and in no case the stone crushers operate without functioning of water sprinkling system.
4. The stone crushing unit must be operated only during day hours i.e. from 8.00 am to 6.00 pm.
5. The stone crushing units especially those which are not satisfying siting criteria w.r.t Residential Area, Educational Institution, Hospital, Nursing Home and are within Non-attainment Cities (NAC) Jurisdiction of Jammu and Srinagar should also plan shifting to the suitable site/s purely in the interest of their functioning as soon as possible.
6. This consent is issued with condition that the site papers from the revenue department with geo references as per Rule 10 of SO 60 dt: 23-2-2021 to be submitted by the unit holder with in a period of six months without fail.
7. This consent is issued subject to further augmentation of pollution control devices to be done to reduce impact of emissions .

16. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and unit holder shall shift the unit to another suitable site at his own risk and responsibility
17. The above conditions shall be enforced inter-alia under the provision of the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Environment (Protection) Act 1986
18. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn
* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


29/6/2021
Ashok Kr Gupta
Asstt Env Engineer




29/6
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information
2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
3. General Manager DIC Rajouri for information.
4. D.O PCC Rajouri for information & ensure compliance of the conditions of the consent.
5. P.A to Chairman J&K PCC for the information of Chairman
6. M/s Diamond Stone Crusher , Village Saranoo Rajouri
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.epcb.nic.in

Annexure A-4



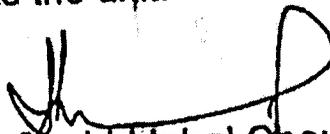
GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER RAJOURI
Tele:01962-262244 Fax:01962-262481

NO OBJECTION CERTIFICATE

Whereas, M/S Diamond Stone Crusher/Hot & Wet Mixed Plant functioning at village Saranoo Tehsil and District Rajouri applied before this office for grant of permission for operation of existing Stone Crusher. Tehsildar, Rajouri was directed to verify and report and as reported by Tehsildar, Rajouri vide letter No.AOQ/437 dated 08.03.2018, land bearing khasra No.708, 709 wherein the unit is existing is the ownership of Mr.Zaheer Choudhary, who is Partner of M/S Diamond Stone Crusher/Hot and Wet Mixed Plant, Saranoo Tehsil and District Rajouri and on the basis of this report, the unit holder is permitted to operate the unit.

No:DCR/GSI 7603.

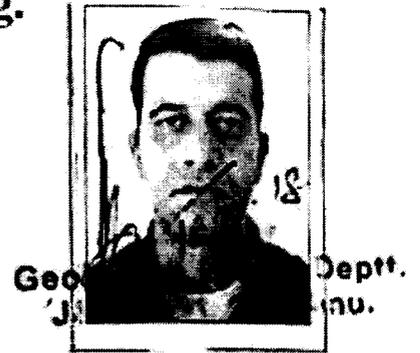
Dated: 14-03-2018.


Dr. Shahid Iqbal Choudhary, IAS
Deputy Commissioner
Rajouri

Government of Jammu and Kashmir
Department of Geology and Mining.

Annexure A-5

FORM-B
(See rule-5)



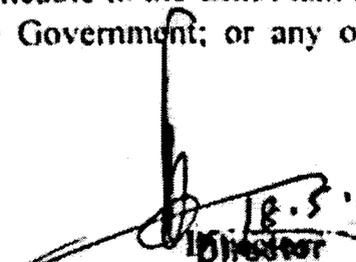
Standard Form for License for operating Minor Mineral based Unit/Plant/Crusher

Whereas M/S Diamond Stone Crusher has applied for the License to operate Existing Stone Crusher over an area of 04 Kanals in Khasra No. 708 & 709 of Village, Saranoo Tehsil & District, Rajouri for a period of 05 years under the provisions of Jammu and Kashmir Minor Mineral Exploitation and processing Rules, 2017 and has/have deposited an amount of Rs. 20,000/= (Rupees Twenty Thousand Only) as application fee.

License is hereby granted to M/S Diamond Stone Crusher to operate the Existing Stone Crusher in Village, Saranoo Tehsil & District, Rajouri during period from 18.05.2018 to 17.05.2023 subject to Permanent Registration from DIC, NOC from Dy. Commissioner concerned etc, Licensee shall procure raw material from Legal Source and conditions given below:-

1. The licensee shall observe the provisions of Mines and Minerals (Development and Regulation) Act 1957, Forest (Conservation) Act 1980, Environment Protection Act 1986, Jammu and Kashmir Water Resources (Regulation and Management) Act 2010, J&K State Fisheries Act, 1960 and the rules made thereunder.
2. The License is issued without prejudice to any other law applicable to the Unit/Plant/area from time to time whether made by the Central or State Government; or any other Competent Authority

No:-801/MCC/DGM/License/18/ 977-02
Dated:- 18.05.2018


18.5.18
Director
Geology & Mining Deptt.
J&K Govt, Srinagar.

PART II

(To be filled up and submitted to District Industries Centre after commencement of production/activity)
[THE ROWS WHICH HAVE BEEN REPEATED NEED TO BE FILLED ONLY TO THE EXTENT THAT THE ACTUAL DETAILS ON COMMENCEMENT VARY FROM THOSE IN PART-I]

I. EM NUMBER (Part I)

01 012 12 00090

DDMMYYYY
09 09 20 10

II. DATE OF ISSUE

MMYYYY
09 20 11

III. MONTH OF COMMENCEMENT OF PRODUCTION / ACTIVITY

1. NAME OF APPLICANT:

Z A M R U D H U S S A I N

2. (a) ADDRESS OF COMMUNICATION

S H O P N O 26 G U J J A R M A R K E
T R A J O U R I
PTN 185131

(i) TELEPHONE NUMBER

0196226070

(ii) FAX NUMBER

(iii) CELL PHONE NUMBER

9419170490

(iv) E-MAIL

Z A R C H O U D H A R Y . 20
@ G M A I L C O M

(v) WEB-SITE

(b) PERMANENT RESIDENTIAL ADDRESS (MAIN APPLICANT)

V I L L A G E D O D A S A N . B A L A T E H
S I L T H A N A M A N D I B A S T R I C T
R A J O U R I J & K PTN 185112

(i) TELEPHONE NUMBER

0196226070

(ii) FAX NUMBER

(iii) CELL PHONE NUMBER

9419170490

(iv) E-MAIL

Z A R C H O U D H A R Y . 20
@ G M A I L C O M

(In case of manufacturing unit)

(iv) EQUIPMENTS
(In case of servicing unit)

VALUE*

--	--	--	--	--

(v) FOREIGN EQUITY, IF ANY

VALUE*

--	--	--	--	--

[* The value in the boxes should be filled from right side e.g. if the value is Rs.10 lakh it should be written as

		1	0
--	--	---	---

 . This will also apply to all other items (rows) where quantity, number, etc., to be given]

14. INSTALLED CAPACITY PER ANNUM

(iii) PLANT A

PRODUCT... *Stone Sand & Bags*

PRODUCT... *Stone Dust*

PRODUCT.....

PRODUCT.....

QTY	UNIT
<i>875000</i>	CFT

(iv) PLANT B

PRODUCT.....

PRODUCT.....

PRODUCT.....

PRODUCT.....

QTY	UNIT

15. POWER LOAD

H.P / K.W.

*200 HP
(250 KW)*

--	--	--	--	--

--	--	--	--

16. (a) (i) OTHER SOURCE OF ENERGY/POWER

[IF REQUIRED]

(NO POWER NEEDED -1, COAL-2, OIL-3, LPG-4, ELECTRICITY FROM GRID-5, ELECTRICITY FROM GENERATOR- 6, NON-CONVENTIONAL ENERGY -7, TRADITIONAL ENERGY/FIREWOOD-8)

(ii) If no power required, specify reasons;

(b) INDICATE ANNUAL REQUIREMENT SOURCE OF ENERGY

.....
.....
.....

QTY	UNITS

Schedule II

Procedure of Filling of Entrepreneurs Memorandum and other matters, incidental thereto:

Form of the Entrepreneurs Memorandum can be downloaded from the internet, the address of which from Directorate dealing with Micro, Small & Medium Enterprises of the State Governments can be obtained / UTs. or the hard copies of the same can be obtained from the District Industries Centers. This form can also be downloaded from the Small Industries Development Organisation website i.e. www.laghu-udyog.com or www.smallindustryindia.com

2. Any person who intends to establish a micro or small enterprise, at his discretion; or a medium enterprise engaged in providing or rendering of services may, at his discretion or a medium enterprise engaged in the manufacture or production of goods shall file the Memorandum of Micro, Small or as the case may be, of Medium Enterprise with District Industries Centre of its area.
2. The District Industries Centre shall fill all the codes in the form of the Memorandum and issue an acknowledgement after allotting an EM number, date of issue and category of the unit within five days of the receipt of the form of Memorandum by post or same day, if the form of Memorandum is submitted in person as well as online:
 1. Before issuing the acknowledgement the District Industries Centers shall make sure that the form is complete in all respect and particularly the form is signed and is accompanied with an undertaking, which is a part of the form of Entrepreneurs Memorandum.
 5. The District Industries Centre shall maintain record of all the Entrepreneurs Memorandum so filed in respect of micro, small and medium enterprises engaged in providing and rendering services. District Industries Centers shall forward a copy of the Entrepreneurs Memorandum so filed with EM number allotted to the Small Industries Service Institutes of their State/Jurisdiction.
 6. The District Industries Centre shall maintain record of all the Entrepreneurs Memorandum so filed in respect of medium enterprises engaged in production/manufacturing of products and forward one copy each of the Entrepreneurs Memorandum with EM number allotted to Small Industries Service Institutes of their State/Jurisdiction and to Joint Development Commissioner. (MSME Pol.) in the Office of the Development Commissioner (Small Scale Industries).
 7. The form of Memorandum is in two parts. Any person who intends to establish a micro, small or medium enterprise engaged in providing or rendering of services may file or those who want to establish medium enterprise engaged in the production or manufacture of products shall file Part 1 of the Entrepreneurs Memorandum to District Industries Centre.
 8. Once the above enterprises start production or start providing or rendering services, they should

Partners of M/S Diamond Stone Crusher Saranoo Rajouri.

1. Sh Zamurad Hussian S/O Sh Abdul Karim R/O Dodsan Bala.
2. Sh Zaheer Chowdhary S/O Sh Ghulam Mohd R/O Bathandi Jammu.
3. Sh Rameshwar Singh S/O Sh Gain Singh R/O Sailsui Kalakote.
4. S Ujagar Singh S/O S. Sant Singh R/O Baljarllan Rajouri.

And

5. Sh Vikas Dutta S/O Sh, Ram Saroop Dutta R/O Rajouri.


General Manager
District Industries Centre
Rajouri

Office of the Chairman
J&K State Pollution Control Board
Jammu

Subject:- Revised Siting Criteria for Stone Crushers

The 19th Board meeting of J&K State Pollution Control Board was held on 20th December 2004 and approved the Siting Criteria with respect to New Stone Crushers, which was Item No. 1 of the Agenda of the meeting.

The revised Siting Criteria is as under:-

No Stone crusher can be allowed to operate within the limits of

1.	a. National Highway in plain areas b. National Highway in sub mountainous areas	100m 50m
2.	a. State highway and other District Roads in Plain Areas b. Highway and other roads in sub mountainous areas	50m 50m
3.	Jammu and Srinagar Municipal limits	1 Km
4.	Major District Head Quarters	1 Km
5.	Nearest Residential area/Abadi	½ Km
6.	Nearest Tourist Complex/Resorts	1 Km
7.	Forest Land	1 Km
8.		1 Km
9.	Hospital Nursing Home/Health Center	
10.	Approved water supply of 20 Kilos liter	2 Km
11.	Notified Bird or other Sanctuaries/National Park	1 Km
12.	Nearest educational institution or other similar institution	1 Km

Important:-

I Installation of Pollution control devices/adoption of other Pollution Control measures and meeting of standards prescribed under Environmental Protection act/Rules especially the Noise Pollution (Regulation and Control) Rules, 2000 and the Notification (GSR-742 (E) Dt. 30/08/90 & S.O. & (E) dt. 31.12.90 shall be mandatory.

II The siting criteria shall remain in vogue for a period of 5 years from its publication and thereafter stringent criteria shall be adopted.

III 20 or more house within the radius of 1 Km shall constitute area for the purposes of this siting criteria. The distance shall always be considered from the main process point of the unit i.e. Jaw Crusher.

IV Land use of more than 10 Kanals shall only be considered as orchard/saffron field/Abadi awal.

In addition to the Criteria Guidelines for stone crushers prescribed above, the following criteria will have to be adopted where stone crushers are operational in clusters:-

A. A green belt consisting of 3 rows of trees (out of which 1 row of broad leaved trees and 2 rows of medium leaved trees) will be provided all around the cluster.

B. Only 1 approach from National highway/Scheduled road will be provided to the cluster.

Regional Director, Jammu/Kashmir have been authorized to issue NOC for Stone Crushers, they will ensure that pollution control devices are strictly installed. Stone Crushers units must be advised to raise suitable species of trees. So far NOCs issued by Member Secretary were only making mention of raising fast growing trees or three rows of trees. There are 30 pages devoted to Green Belt in Encyclopedia of Environmental Laws written by Mr. R.S. Bedi. This is sad state of affairs that nobody applies mind. In future copies of NOCs must be sent to undersigned. Regional Director, Jammu/Kashmir, District Officer will also immediately inform undersigned after receipt of the application forms. In case there is no information received, applications received by District Officers and Member Secretary will not be approved and Board will not be responsible. For wrong information, action shall be taken against District Officers.

The list of NOCs issued by Regional Director, Jammu/Kashmir with respect to Stone Crushers and Green Category should be furnished to undersigned. Similarly industrial units holders were asked to furnish action programme. Similarly Stone Crushers were asked to furnish action programme along with bank guarantee. No information has been made available to me. Regarding Cement industrial units, Charter was formulated and unit holders were advised to furnish bank guarantee and action programme. There is no information in this behalf also.

Member Secretary may also furnish statement regarding all the NOCs issued by him or by subordinate officers during last one year. This may be made available to me within week's time. Although standards fixed/ issued by Govt. of India were circulated number of times, I am enclosing copy of same again. These must be followed in right earnest.

NO :- SPCB/PS/CH/PA/IV/131-135
DT :- 09.02.2004

Copy to:-

1. Financial Commissioner (Forests) for information
2. Member Secretary, J&K SPCB for information
3. Regional Director, Jammu/Kashmir for information.
4. Environmental Engineer, J&K SPCB

[Signature]
Chairman
09/02/04
[Signature]
Administrative Officer
J&K SPCB

File No. SPEB/R/10/43

01.06.10-2010

Annexure A-8

D. No. 107/SPEB/R/10 dt. 29-09-2010

RGPJ-696/20

54

FORM FOR REPORT ON PROCESSING OF APPLICATION FOR GRANT/RENEWAL OF CONSENT FOR STONE CRUSHERS

1. Name of the Unit : M/s Diamond Stone Crushers, Saranoo, Rajauri
 2. Capital Investment : ₹ 65.78 Lacs
 3. Capital Investment verified From : Project/Annual Report/Undertaking submitted by Unit Holders/Chartered Accountant's Certificate
 4. Year of Commissioning of the Unit :
 5. (a) Category of Unit as per General classification approved by the Board : Red
 - (b) Classification of the Unit : ~~Large/Medium/Small~~
 6. Product manufactured Qty. (Indicate Consented Quantity TPD/TPM) : ~~Main/Sub-mountainous area~~
 7. Location : ~~515000 Cft~~
Village Saranoo, District Rajauri
- Distance of the proposed site from following features (as per-siting criteria) :
- (a) National Highway/State Highway : More than 100mts. (Kajuri - Lalakote Road)
 - (b) Distt./other roads : More than 100mts.
 - (c) Municipal limits : More than 10 km
 - (d) Distt. Headquarters : More than 10 km
 - (e) Residential area/Abadi : There are 14-16 nos. of houses within 500mts. (both Kachhad Kacca) in Saranoo village.
 - (f) Tourist Complex/Resorts : More than 01km
 - (g) Forest land : 01km as per distance certificate issued by Range forest Officer, Kandi Range. Vield no. 185 dt. 10-03-2010
 - (h) Controlled area : More than 01km
 - (i) Approved water Supply of 20 KL : About 01km
 - (j) Hospital/Nursing Home/Health Centre : About 01 km not visible and have not direct impact
 - (k) Notified Bird Sanctuary/National Park/Wild Life Area : Not in the district
 - (l) Agriculture land/Orchard except dry/Banjar Kadem : N/A
 - (m) Nearest Educational Institution or other Similar Institution : More than 01km

- 3. (a) Proposed ECDs
- (b) Chem. self proposed
- (c) Water Sprinkling System
- (d) Fencing / Enclosures at different sections (i.e. Crushing point etc.)
- (e) Wind breaking walls
- (f) Metalling of roads
- (g) Total Cost proposed/Incurred Rs.

Proposed
Proposed
Proposed
Proposed
Proposed

2. Remarks :-
- (a) Adequacy of Pollution Control System (for installed unit which are operating)
 - (b) SPW levels (within permitted standard or not)
 - (c) Impact on receiving environment water and air and comments thereon
 - (d) Area under plantation and No. of trees planted
 - (e) Have any complaints been received. If so, details thereof and comments
 - (f) Other Information

Fresh case of Estb.
- do -
Fresh case of Estb.
Proposed
No complaint

Recommendations :-

- (a) Whether consent may be granted
- (b) If Yes, validity period of consent and conditions, if any, applicable
- (c) If no, further action recommended
- (d) Details of Consent Fee paid

Consent to Establish (Fresh) may be considered in favour of consent as it is coming up with complete washing system (dust free) technology.

(Signature of Officer)

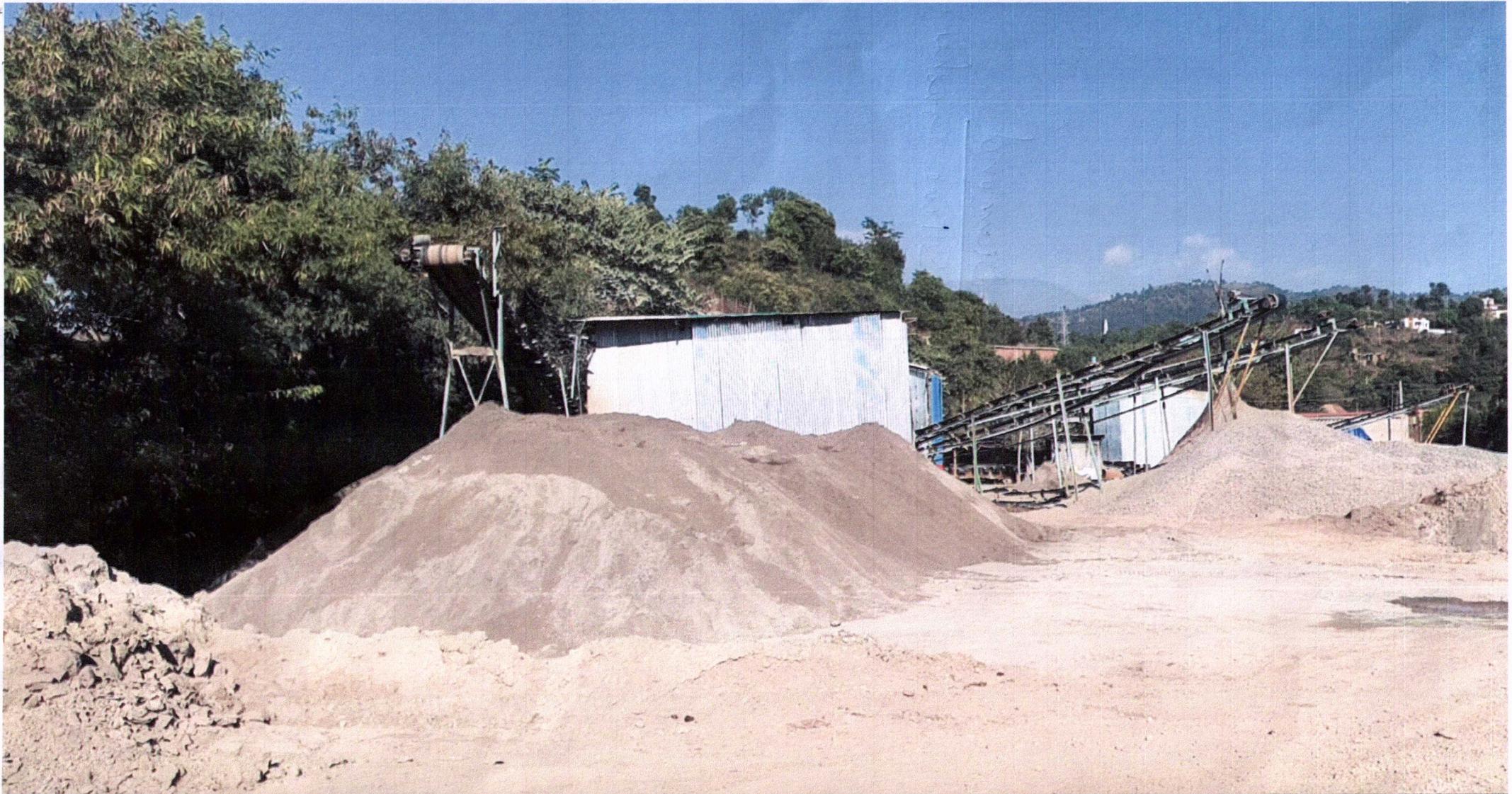
For the year	D. D. No.	Date	Amount	Bank
From 1st year to 4th year	547129	12/09/2010	₹ 12500/-	JT Bank

Higher authorities may decide the case for CTE(E) keeping in view the field report/recommendations. The proposed unit is coming up with complete washing system + also proposed ECD's reflected at para 8 of this met. Hence submitted for further use.

3/10/10

Recommended by
CTO(I) in view of field report
6/10/10

Signature of Officer



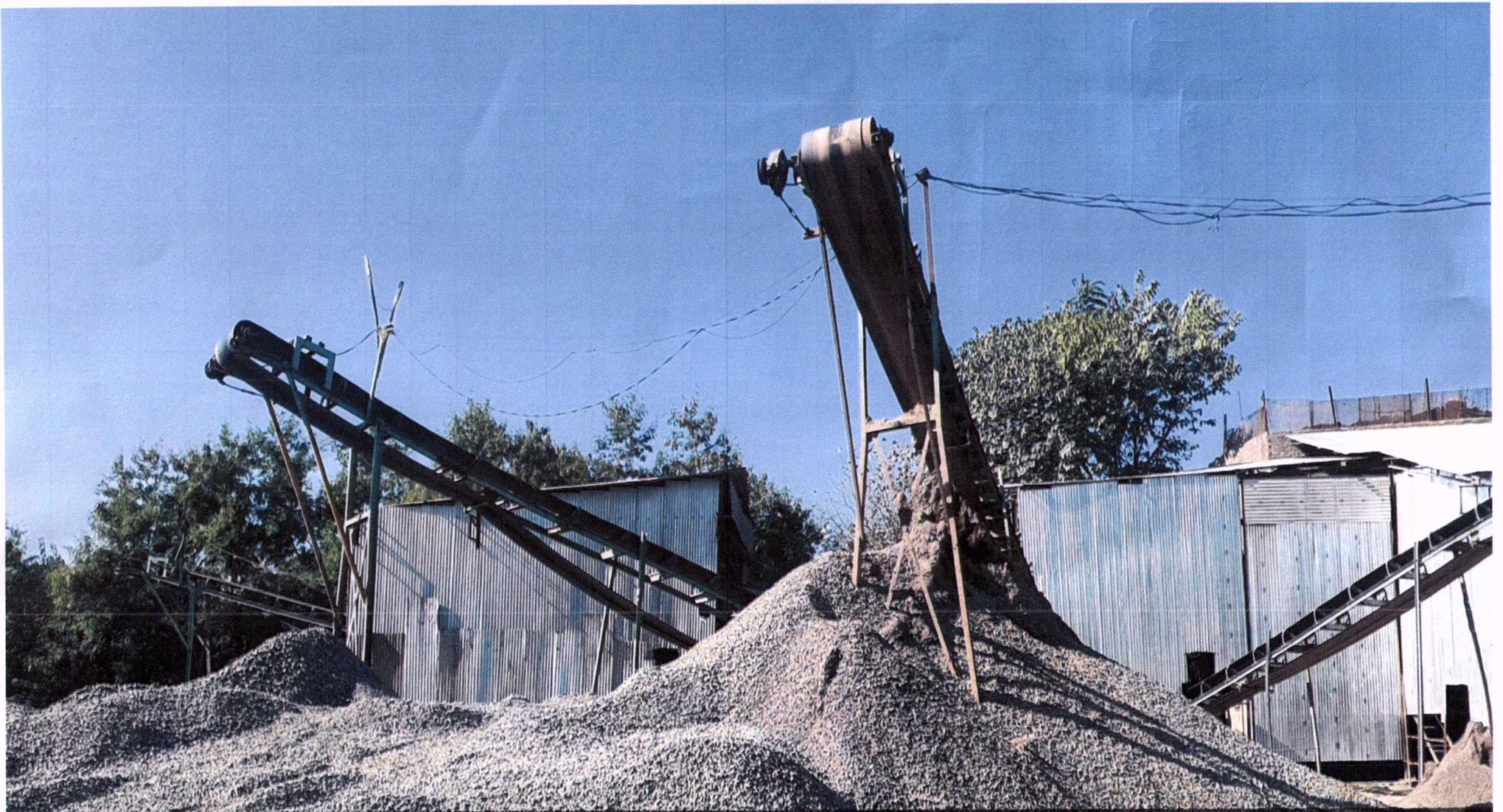
NH144A, Marad Pur, 185151

Latitude $33^{\circ}18'17.798''N$ Longitude $74^{\circ}19'20.67$

LOCAL 02:49 PM GMT 09:19 AM MONDAY 08.11.2021 ALTITUDE



Diamond
Stone crusher.



Unnamed Road, Marad Pur, 185152

Latitude $33^{\circ}18'18.327''\text{N}$ Longitude $74^{\circ}19'22.866''\text{E}$

LOCAL 02:13 PM GMT 08:43 AM MONDAY 08.11.2021 ALTITUDE 735 METER

Diamond
5 fine cushion

✓

Annexure A-10

**Government of Jammu and Kashmir (UT)
Directorate of Geology and Mining, Jammu**

Sh. Sat Paul (IFS)

Regional Director

J&K PCC

Jammu.

No. G/MCC/OGM/ALL DMD/18-19/ 8857

Dated: - 05.11.2021

Subject: - Submission of factual action taken report by the Joint Committee of CPCB, JKPC and District Magistrate, Rajouri to ascertain the extent of non-compliances on alleged violation of environmental norms by
i) M/s Diamond Stone Crusher, VPO Saranoo Tehsil, District Rajouri
and ii) M/s Shankar Stone Crusher, VPO Saranoo, Tehsil, District Rajouri, J&K.

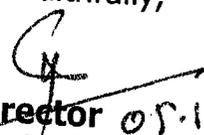
Sir,

Reference: J&K PCC/RDJ/NGT/SA-0/4246-86 Dated 2-11-2021

This has reference to the above cited subject. In this context, a copy of factual information/report regarding the captioned subject as received from Joint Director (J), Geology & Mining Department, Jammu vide letter No. JDJ/E-Auction/Rajouri/2019-20/1972 dated 5.11.2021 is enclosed for your kind information and necessary action.

Encl:- (16 leaves)

Yours faithfully,


Director 05.11.2021
Geology & Mining Deptt;
J&K(UT) Govt; Jammu

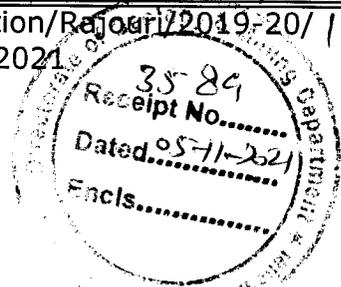


For urgent work
5.11.2021
2 mee

OFFICE OF THE JOINT DIRECTOR, GEOLOGY AND MINING DEPARTMENT
4TH FLOOR, JAWAHARLAL NEHRU, UDHYOG BHAWAN, RAIL HEAD COMPLEX, JAMMU.

No:- JDJ/E-Auction/Rajouri/2019-20/1972
Dt:- 5/11/2021

The Director
Geology and Mining Department
Jammu.
Subject



Subject :- Details of Royalty paid by M/s Shanker Stone crusher and M/s Diamond stone Crusher during the period 2010-11 to 2013-14.

Sir

Kindly refer to your office endrst No.442/MCC/DGM/E-Auction/19/8771 dt 03.11.2021. In this context, it is submitted that the Department of Geology and Mining has awarded Royalty Collection Contract during the period 2010-11 to 2013-14 under the then provisions of J&KMMCR 1962. The Block wise details is as under:

Name of the Contractor	B. No	Tender Revenue (in lacs)	Remarks
Year 2010-11			
Rajouri			
Sh. Surrinder Kumar S/o Tilak Raj R/o Siot, Rajouri	I	9.11	Tender for 12 months
Shri Bittu Kumar S/o Sh.Mela RamR/o Nowshera Tehsil Nowshera Distt.Rajouri	II	14.50	Tender for 12 months
Shri Bittu Kumar S/o Sh.Mela RamR/o Nowshera Tehsil Nowshera Distt.Rajouri	III	7.20	Tender for 12 months
Year 2011-12			
Rajouri			
Sh. Surrinder Kumar S/o Tilak Raj R/o Siot, Rajouri	I	₹ 18.40	Tender for 12 months
Shri Bittu Kumar S/o Sh.Mela RamR/o Nowshera Tehsil Nowshera Distt.Rajouri	II	₹ 20.16	Tender for 12 months
Shri Bittu Kumar S/o Sh.Mela RamR/o Nowshera Tehsil Nowshera Distt.Rajouri	III	₹ 10.29	Tender for 12 months
Year 2012-13			
Rajouri			
Sh. Surrinder Kumar S/o Tilak Raj R/o Siot, Rajouri	I	₹ 22.00	Tender for 12 months
Shri Bittu Kumar S/o Sh.Mela	II	₹ 20.00	Tender for 12

Ram R/o Ward No.4 Nowshera,Rajouri			months	
Shri Bittu Kumar S/o Sh.Mela Ram R/o Ward No.4 Nowshera,Rajouri	III	₹ 11.99	Tender for 12 months	
Year 2013-14				
Rajouri				
Sh. Surrinder Kumar S/o Tilak Raj R/o Siot, Rajouri	I	₹ 22.19	Tender for 11 months	Deptl. Control 01 months
Sh. Bittu Kumar S/o Mela Ram R/o Nowshera ,Rajouri	II	₹ 20.17	Tender for 11 months	Deptl. Control 01 months
Sh. Bittu Kumar S/o Mela Ram R/o Nowshera ,Rajouri	III	₹ 12.09	Tender for 11 months	Deptl. Control 01 months
Year 2014-15				
Rajouri				
Sh. Surrinder Kumar S/o Tilak Raj R/o Siot, Rajouri	I	₹ 4.64	Tender for 02 months	
Sh. Bittu Kumar S/o Mela Ram R/o Nowshera ,Rajouri	II	₹ 25.30	Tender for 12 months	
Sh. Bittu Kumar S/o Mela Ram R/o Nowshera ,Rajouri	III	₹ 15.17	Tender for 12 months	

Further it is submitted that as per the record of this office the diamond stone crusher and Shanker Stone crusher falls in Block No.I , which was awarded in favor of Sh. Surrinder Kumar S/o Tilak Raj R/o Siot, Rajouri .

Yours faithfully


Joint Director
Geology and Mining Deptt
Jammu.

Royalty/Fine Received from M/s Diamond Stone Crusher, Saranoo w.e.f. 2010 to till date at District mineral office Rajouri as per record.

2010-11, 2011-12 & 2012-13		
S.No.	Month & Year	Remarks
	April 2010 to March 2011	As per record District Mineral Office Rajouri has not received Royalty directly from the stone crushers as well as contractors. The Royalty was directly deposited to the Directorate Office by the Royalty Contractors. The revenue record of the period available at Directorate Office Jammu.

2013-14					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1.	April 2013	April 2013 to Oct 2013			As per record District Mineral Office Rajouri has not received Royalty directly from the stone crushers as well as contractors. The Royalty was directly deposited to the Directorate Office by the Royalty Contractors. The revenue record of the period available at Directorate Office Jammu.
2.	May 2013				
3.	June 2013				
4.	July 2013				
5.	Aug 2013				
6.	Sept 2013				
7.	Oct 2013				
8.	Nov. 2013	1679274	24.11.2013	12960	Royalty received at District Mineral Office Rajouri
9.	Nov 2013	1679278	29.11.2013	11200	
10.	Dec 2013	Dec 2014 to March 2014			As per record District Mineral Office Rajouri has not received Royalty directly from the stone crushers as well as contractors. The Royalty was directly deposited to the Directorate Office by the Royalty Contractors. The revenue record of the period available at Directorate Office Jammu.
11.	Jan 2014				
12.	Feb 2014				
13.	March 2014				

2014-15					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1.	April 2014	April 2014 to May 2014			As per record District Mineral Office Rajouri has not received Royalty directly from the stone crushers as well as contractors. The Royalty was directly deposited to the Directorate Office by the Royalty Contractors. The revenue record of the period available at Directorate Office Jammu.
2.	May 2014				
3.	June 2014	4220525	30.06.2014	25250	Royalty received at District Mineral Office Rajouri.
4.	July 2014	4220542	31.07.2014	24480	
5.	Aug 2014	4220551	30.08.2014	24560	
6.	Sept 2014	4220567	30.09.2014	23200	
7.	Oct 2014	4220579	18.10.2014	24400	
8.	Nov 2014	4220590	28.11.2014	24560	
9.	Dec 2014	4736911	30.12.2014	24480	
10.	Jan 2015	4736935	31.01.2015	24640	
11.	Feb 2015	4736958	27.02.2015	24800	
12.	Mar 2015	4736989	31.03.2015	24960	

2015-16					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1	April 2015	4725411	30.04.2015	25008	Royalty received at District Mineral Office Rajouri.
2	May 2015	4725426	30.05.2015	25008	
3	June 2015	4725451	29.06.2015	25008	
4	July 2015	4725483	31.07.2015	25008	
5	Aug 2015	4225007	28.08.2015	25008	
6	Sept 2015	4225041	30.09.2015	25008	
7	Oct 2015	4225056	28.10.2015	25008	
8	Nov 2015	4225086	30.11.2018	25008	
9	Dec 2015	4492221	30.12.2015	25008	
10	Jan 2016	4492274	04.02.2016	25008	
11	Feb 2016	4492297	29.02.2016	35000	
12	Mar 2016	4246923	30.03.2016	35000	

2016-17					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1	April 2016	4246979	30.04.2016	35000	Royalty received at District Mineral Office Rajouri
2	May 2016	7977112	30.05.2016	35000	
3	June 2016	7977149	30.06.2016	35000	
4	July 2016	7977179	29.07.2016	35000	
5	Aug 2016	4246524	30.08.2016	35000	
6	Sept 2016	4246555	29.09.2016	35000	
7	Oct 2016	4246587	31.10.2016	35000	
8	Nov 2016	Chq No. 030241	29.11.2016	35000	
9	Dec 2016	--	--	35000	
10	Jan 2017	7980850	01.02.2017	35000	
11	Feb 2017	7980881	28.02.2017	34000	
12	Mar 2017	7979310	30.03.2017	35000	

2017-18					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1	April 2017	7979347	29.04.2017	35000	Royalty received at District mineral office Rajouri
2	May 2017	7979384	31.05.2017	40000	
3	June 2017	7980419	30.06.2017	40000	
4	July 2017				No Record available at District Mineral Office Rajouri
5	Aug 2017				
6	Sept. 2017	8506028	11.09.20217	40000	Royalty received at District mineral office Rajouri
7	Oct. 2017	8506415	25.10.2017	40000	
8	Nov 2017	8506466	28.11.2017	40000	
9	Dec 2017				No Record available at District Mineral Office Rajouri
10	Jan 2018				
11	Feb. 2018	7979960	02.02.2018	15000	Royalty received at District mineral office Rajouri
12	Mar. 2018				As per record, an amount of 760500.00 has been received from Sh. Rakesh Choudhary Royalty Contractor as Royalty.

2018-2019					
S.No.	Month	G.R. No.	Date	Amount	Remarks
	April 2018		April 2018 to March 2019		The Minor Mineral Blocks in District Rajouri were auctioned to Sh Rakesh Choudhary Sh. Koula Ram including the blocks situated in Saranoo area. The Royalty contractors paid Royalty to Department and as per bank detail produced by the owner of M/s Diamond Stone Crusher, the amount has been transfer to Sh. Rakesh Choudhary w.e.f. Sept. 2018 to Nov. 2019 (copy enclosed).
	May 2018				
	June 2018				
	July 201				
	Aug 2018				
	Sept. 2018				
	Oct. 2018				
	Nov 2018				
	Dec 2018				
	Jan 20219				
	Feb. 2019				
	Mar. 2019				

2019-20					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1.	April 2019		April 2019 to November 2019		As per record the Royalty has been received by the Department from the Royalty Contractor Sh Rakesh Choudhary. The owner of the stone crusher submitted the bank detail and as per detail the amount has been transferred to the Rakesh Choudhary during the period (copy enclosed)
2.	May 2019				
3.	June 2019				
4.	July 2019				
5.	Aug 2019				
6.	Sept. 2019				
7.	Oct. 2019				
8.	Nov 2019				
9.	Dec 2019	During the period an amount of Rs. 1302540.00 has been realized from the violat0rs by seizures and imposing penalties.			The Mining activities were stopped in the District by J&KSPCB for want of Environmental Clearance of the Minor Mineral blocks
10.	Jan 2020				
11.	Feb. 2020				
12.	Mar. 2020				

2020-21					
S.No.	Month	G.R. No.	Date	Amount	Remarks
	April 2020 to March 2021	During the period an amount of Rs. 4791625.00 has been realized by imposing penalties on 266 No of violators.			The Mining activities were remained suspended in the District for want of Environmental Clearance of the Minor Mineral blocks. Whereas in adjoining districts of Rajouri viz/ Reasi and Jammu some blocks start operation w.e.f. Jan 2021.

2021-22					
S.No.	Month	G.R. No.	Date	Amount	Remarks
	April 2021 to October 2021	Penalty to the tune of Rs. 550000.00 has been imposed and realized from M/s Diamond Stone crusher for illegal extraction of 2000 MT (Approx.) of RBM vide G.R. No. 3819239 dated. 20.07.2021 Whereas two excavators belongs to the said stone crusher were also seized and penalty to the tune of Rs. 88750.00 and 102500.00 has been imposed and realized vide Gr. Nos. 3619228 dated 22.06.2021 & 3620906 dated 28.08.2021. During the current year till date Rs. 5444072.00 has been realized from 104 violator involved in illegal extraction, transportation and storage of minor minerals by seizures and imposing penalties. The owner of the stone crusher also submitted detail of challans, issued from the Blocks of Jammu District (Block No. 5/2, 5/3 and 5/4), in favour of M/s Diamond Stone Crusher (copies enclosed) and the office record of same is available at District Mineral Office Jammu.			Mining activities were remained suspended in the District for want of Environmental Clearance of the Minor Mineral blocks. Whereas in adjoining districts of Districts viz/ Reasi and Jammu some blocks were operational. However in September 2021 some blocks of District Rajouri also allowed for operation after Environmental Clearance.

Annexure-A-11

**OFFICE OF THE DISTRICT MINERAL OFFICER, Rajouri
(Geology and Mining Department)**

**The Regional Director,
Pollution Control Committee
Region Jammu.**

No.: DMO/R/S.Cr.2021-22/ 581-82

Date: 05.11.2021

Subject: Submission of factual action taken report by the Joint Committee of CPC, JKPC and District Magistrate, Rajouri to ascertain the extent of non-compliances on alleged violation of environmental norms by M/s Diamond Stone Crusher, VPO Saranoo, Tehsil, District Rajouri and Shanker Stone Crusher, VPO Saranoo, Tehsil, District Rajouri, J&K.

Reference: J&K PCC/RDJ/NGT/SA-O/4246-50 dated 02.11.2021.

Sir,

Kindly refer to the above cited subject and reference, the desired information is as under which is in continuation to this office letter Nos. DMO/R/S.Cr.2021-22/ 554 & 555 dated 28.10.2011.

S. No	Information Sought	Details
1	Details of illegal mining or any other form of unauthorized mining activity done by M/s Diamond Stone Crusher Village Saranoo, Rajouri and Shanker Stone Crusher Village Saranoo Rajouri on the bank of River Tawi, which was reported /recorded by Mining Department.	a) As reported by field staff dated 02.07.2021 that approximately 2000 MT of RBM was illegally extracted by M/s Diamond Stone Crusher in the month of July 2021(copy of reports attached) b) Also the excavators of Diamond stone crusher intercepted during the different surprise inspections while doing illegal mining during the month of June and Aug. 2021. c) One dumper of M/s. Shanker Stone crusher also intercepted during surprise inspection in the month of June 2021.

2	Also the amount of fine/penalty imposed by your department against the above stated stone crushers from the date establishment of said units i.e. 2010 and 2009 respectively till date.	Penalty to the tune of Rs. 550000.00 has been imposed and realized from M/s Diamond Stone crusher for illegal extraction of 2000 MT (Approx.) of RBM vide G.R. No. 3619239 dated. 20.07.2021 (copy enclosed) Whereas two excavators of Diamond stone crusher were also seized and penalty to the tune of Rs. 88750.00 and 102500.00 was imposed and realized vide Gr. Nos. 3619228 dated 22.06.2021 & G.R. No.3620906 dated 28.08.2021 (copies enclosed). The dumper of M/s Shanker Stone Crusher seized and penalty to the tune of Rs. 17500.00 imposed and realized vide G.R. No. 3619227 dated 22.06.2021 (copy enclosed).
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In addition to above it to inform that during the current year Rs. 46,85,322.00 has been realized as penalty from 100 No. of violator till 28.10.2021 involved in illegal extraction, transportation and storage of minor minerals by seizures and imposing penalties in District Rajouri.

Yours faithfully



District Mineral Officer
Geology and Mining Department
Rajouri.

Copy to:

Director Geology and Mining Department, J&K UT for Information please.



Annexure A-12



JAMMU & KASHMIR GOVT.

RECEIPT FORM

55,000/-

FORM F.C. 1

(See rule 2.4)

RECEIPT FOR THE PAYMENT TO GOVERNMENT

Place Rajouri

Receipt No. A- 3619239 Date 20/07/2011

Office/Division D.M.O Rajouri

Received from M/s Diamond Stone Crushers

with letter No. Sarganoo (of Zahoor Choudhary)

Rs. 55,000/- in words five lac fifty thousand only

in cash/by cheque on account of Cost + Royalty of account
of R.B.M

Cashier

Signature

Accountant

Designation

Note 1 - This receipt is not transferable.

Note 2 - No application for refund will be entertained without the production of the receipt and its delivery on return of the money by execution of satisfactory bond of indemnity.

District Mineral Officer

Signature



JAMMU & KASHMIR GOVT.
RECEIPT FORM

FORM F. C. 1
(See rule 2.4)

RECEIPT FOR THE PAYMENT TO GOVERNMENT

COUNTER FOIL

Place Rajouri

Date 28/08/21

Receipt No. **A-3620906**

Office/Division DMO Rajouri

Received from Sanjeen Kumar s/o
Panna Lal R/o Pathankote, Poonch

with letter No. _____ Dated _____

Rs. 102500/- Rupees One lac two thousand
five hundred only
in cash/by cheque on account of Confidant

office of 300ME RBM Bank

Kabir Cashier SK 220 Signature to

Accountant _____ Designation _____

District Mineral Officer
Geology and Mining Deptt.

RGPJ-574/19-10,000 bks. of 100 lvs.



RECEIPT FORM

FORM F. C. 1
(See rule 2.4)

RECEIPT OF THE PAYMENT TO GOVERNMENT

COUNTER FOIL

Place Rajouri

Date 22/6/21

Receipt No. A-3619228

Office/Division D.M.O. Rajouri

Received from Sh. Parveen Singh

Sho Milkhe Singh R/o

with letter No. Rangpur (Akhnoor)

Rs. 8875/- Rupees Eighty eight thousand

seven hundred fifty only
in cash/by cheque on account of Compounding

officer of ASOMT of R.K.M
being KOBELCO 223 XDL

Cashier

Signature [Signature]

Accountant

Designation Officer

District Mineral

Geology and Mining Dept.

Rajouri

OFFICE OF THE DISTRICT MINERAL OFFICER, RAJOURI, GEOLOGY & MINING
DEPARTMENT, J&K GOVT.

Mohd. Imtiaz
Drilling Assistant
District Mineral Office
Rajouri.

No: DMO/R/S.Cr/2021-22/476-78

Dated: 30.06.2021

Subject: Illegal Mining Activities in Saranoo Area.

Dear Sir,

On perusal of the report submitted by the team constituted vide Joint Director Geology and Mining Office Order No. 19/JDJ/Report/18-19/390 dated 08.06.2021 who visited Saranoo area on 10.06.2021, wherein it has been reported that fresh Mining (Illegal Excavation of Minor Minerals) in parts of Nowshera Tawi River about 400 meters away from the Diamond Stone Crusher has been noticed. As per report the extraction has been carried out during 05.06.2021 to 07.06.2021.

In this context you are directed to furnish the ground verification/factual report by tomorrow positively for further necessary action under rules.

Dawal
30/06/21

District Mineral Officer
Geology & Mining Deptt;
Rajouri

Copy to the:

1. Joint Director, Geology and Mining Department Jammu for information.
2. Mohd Iqbal, Mineral Guard for similar action.

**The District Mineral Officer
Geology and Mining Department
Rajouri.**

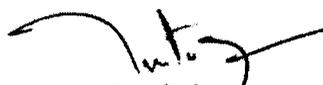
Dated: 02/07/2021

Subject: Illegal Mining Activities in Saranoo Area.

Sir,

In reference to your letter No.DMO/R/Misc/2020-21/176-78 dated 30.06.2021, it is submitted that as per complaints of the locals that machineries of Diamond stone crushers are involves in illegal extraction of RBM from Saranoo area, the undersigned alongwith supervisory staff immediately visited the area and found that the machineries (JCBs/Tippers) of Diamond Stone crushers were found extracting the minor illegally. Since the spot was away from the road and unfortunately while crossing the river channel to reach the spot and sudden rain, the vehicles/machineries ran away from the spot. Further, for checking the menace of illegal mining the undersigned has already taken action U/s-21 (4&5) of MMDR Act 1957. The assessment of the fresh Mining (Illegal Excavation of Minor Minerals) as reported by the team constituted vide Order No.19/JDJ/18-19/390-95 dated 08.06.2021 has been made and as per size of the fresh pits/trenches about 2000 MT of RBM (Approx) has been extracted illegally.

Yours faithfully



**Mohd. Imtiaz
Drilling Assistant**

The District Mineral Officer
Geology & Mining Deptt
Rajouri

Subject :- illegal Mining Activities in Saranw Area

R/Sir,

In reference to your letter no DMO/R/Misc/200-21/17
dt 30.06.21, it is Submitted that
during the field visit along with S/c
District Mineral Officer Rajouri, it was found
that the machineries JCB/Tipper of
M/S Diamond Stone crusher were involved
in extraction of minor minerals in Saranw
area on 05.06.2021

Yours faithfully,


Mohd Iqbal
(M. O.)



J&K State Pollution Control Board
JAMMU/SRINAGAR

Annexure B-1

Sr.No. SPCB/T/NOC/09/977/456-59

Date 24-4-2009

Consent Order

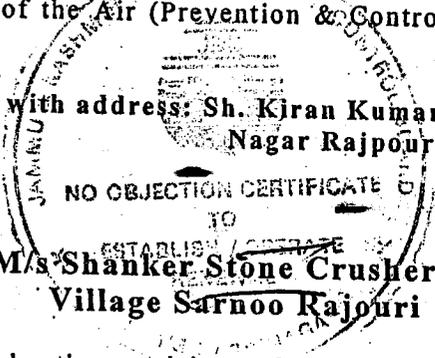
Consent No. 03 OF 2009

Date 24-4-2009

Consent to Establish (Fresh)

- I) under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended
- II) under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended

Name of the unit holder with address: **Sh. Kiran Kumar R/o Ward No. 6 Jawahar Nagar Rajpouri.**



CONSENT is granted to **M/s Shanker Stone Crusher Village Sarnoo Rajouri**

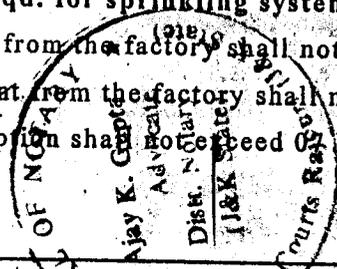
Located in the area declared under the provisions of the Water Act / Air Act, subject to the provisions of the Acts and the Orders that may be made further and subject to the following terms and conditions:-

1. (a) The consent to Establish (Fresh) is granted for a period up to One Year from the date of issue
- (b) Category of the unit as per UCM Guidelines: Red
2. The Consent is valid for the manufacture of the following products / by-products with capital investment (plant and machinery) of Rs 31.60 Lacs.

S.No.	Products / By-product	Maximum Daily and Annual Quantity (in Tonnes/ KL Numbers)
1	Crushing of Stones	1606500 Cft/Annum

3. **Conditions under Water Act : water is reqd. for sprinkling system**
 - (i) The daily quantity of trade effluent from the factory shall not exceed KLD
 - (ii) The daily quantity of sewage effluent from the factory shall not exceed KLD
 - (iii) The daily quantity of water consumption shall not exceed 0.5 KLD

Photostat Copy Attached
19/05



Jammu Address: Parivesh Bhavan, Gladni Transport Nagar, (Narwal), Jammu (Ph.2476925, 26, 27)
Srinagar Address : Sheikh-ul-Alam Campus, Raj Bagh, Behind Govt. Silk Factory, Srinagar (Kashmir) (Ph.2311165, 2311842)

(iv) Trade Effluent Disposal

(vi) Sewage Treatment - The applicant shall provide a comprehensive treatment system as is warranted with reference to effluent standards. The system shall be operated and maintained continuously so as to achieve the quality standards specified in the following schedule before disposal :-

pH	Between	5.5 and 9.0
Suspended Solids	Not to exceed	100mg/l.
B.O.D., 3 days, 27°C	Not to exceed	30 mg/l.

(v) Sewage Disposal Outlet Conditions :

Type of waste	Quantity	Disposal
---------------	----------	----------

(vi) Other Conditions :

The unit shall comply with any other conditions and directions issued in due course by the Board from time to time under the provision of the Water (Prevention and Control) Act, 1974

4. Conditions under Air Act :

(I) The applicant shall erect the chimney(s) / stack(s) of the following specifications :

S.No.	Chimney / Stack attached to	Volume Nm ³ /hr.	Height in mtr	Top Diameter in mtrs	Velocity of gas emission m/sec.
NA					

(II) The applicant shall install a comprehensive air pollution control system consisting of control equipment as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S.No.	Control Equipment are proposed	Relevant Parameters and limits
1	Dust containment-cum-suppression system of the equipments	As per MOEF Notification under EP Act 1986.
2	Construction of wind breaking walls	
3	Construction of metalled road within the premises	
4	Regular cleaning and wetting of the ground within the premises	
5	Growing of green belt around in the periphery of the industry	
6	Installation of water sprinkling system	

Standards for emissions of air pollution:-

- (i) SPM Not to exceed 600 mg/Nm³
- (ii) SO₂ Not to exceed 80 mg/Nm³

The SPM measured between 3mtrs and 10 meters from any process

(III) The applicant shall observe the following fuel consumption.

Sl.No.	Type of fuel and consumption	Maximum Quantity day and month
1	NA	

(IV) The Industry shall take adequate measures for control of noise from ~~its~~ sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

(V) Other conditions :

- (a) The Industry shall ensure that no Air pollution problem or public nuisance is created in the area due to discharge of emissions from the Industry.
- (b) The Industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height as per the norms fixed by the Board from time to time.
- (c) Fugitive emission shall have to be effectively controlled by constant vigil timely repair and with good house keeping practices.
- (d) The Industry shall comply with any other condition laid down or directions issued in due course by the J & K State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981.

5. Self monitoring schedule :

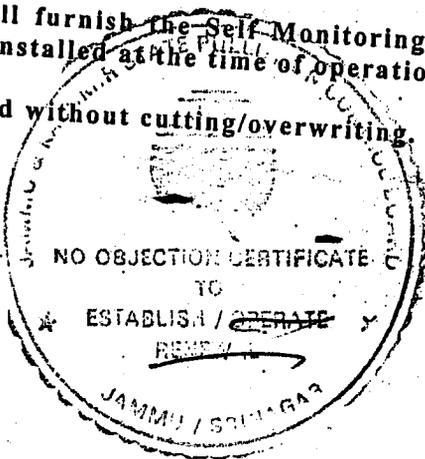
Applicant shall get the samples of treated effluents / emissions / hazardous wastes / leachates analysed atleast once in a **Three months** from the laboratory recognized by the SPCB / PCC / CPCB / MOEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board (Analysis frequency could be different for various sources as may be specified by the Board / Committee).

6. The applicant shall comply with the additional conditions as stipulated below :-

The Consent is valid for the Establishment of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent letter only after seeking consent to operate. Any change in production capacity, process, raw materials, use etc. shall have to be intimated to the Board. For any enhancement of the above, fresh consent has to be obtained from J & K State Pollution Control Board.

- ii) Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii) Unit shall be liable to pay compensation in case any damage is caused to the environment.
- iv) The unit shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v) Unit shall be under surveillance monitoring of J & K State Pollution Control Board.
- vi) Any further construction/expansion/renovation/ in the unit premises shall be subject to the clearance from the J & K State Pollution Control Board.

- vii) The Industry shall raise green belt of suitable plant species within the premises of unit.
- viii) The Industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, mechanical etc. which are likely to cause fire hazard including environmental pollution.
- ix) Good House keeping practices shall be adopted by the Industry.
- x) It shall be the responsibility of the entrepreneur to ensure that there are no complaints from the surrounding areas due to pollution caused by the unit.
- xi) The entrepreneur should apply 45 days in advance for renewal of Consent before expiry of the date of this Consent order.
- xii) Unit holder shall apply for the consent to operate DG set separately.
- xiii) The unit holder will obtain permission/NOC from all the concerned department well before seeking consent to operate.
- xiv) In case of violation of the above mentioned rules or any public grievance the unit shall be closed or shift to the other feasible site at own cost & responsibility.
- xv) The Unit holder shall construct 35 feet Agronet or Polysheet wall or of GI Sheet on four sides of the unit as safeguard for controlling dust pollution at the time of operation.
- xvi) The unit holder shall furnish the Self-Monitoring Report quarterly to know the efficiencies of PCD installed at the time of operation.
- xvii) The consent is issued without cutting/overwriting.



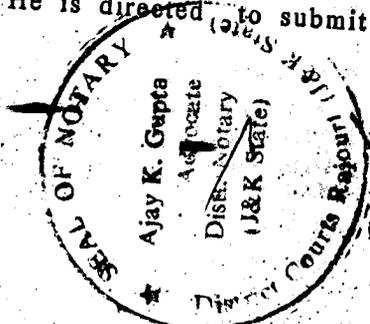
T. J. Grew
Member Secretary
J&K SPCB.

RD-J

To
Sh. Kiran Kumar
M/s Shanker Stone Crusher
Village Sarnoo Rajouri

Copy to the :

1. Regional Director PCB Jammu for information & necessary action.
2. Director Industries & Commerce Jammu for information and necessary action.
3. District Officer PCB Rajouri. He is directed to submit Tri-monthly monitoring report the unit regularly.
4. Office file.



Photostat Copy Atteste

NOTARY
District Courts Rajouri

11/9/8

Annexure B-2



J&K State Pollution Control Board

JAMMU/SRINAGAR

Sr.No. S/100/T/1/Noe/20/09/5123-26

Date 14/12/2009

Consent Order

Consent No. 731 of 1989

Date: 14/12/2009

Consent to Operate (Fresh)

- I) under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended
- II) under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended

Name of the unit holder with address: **Sh. Kiran Kumar R/o Ward No. 6 Jawahar Nagar Rajouri.**

CONSENT is granted to M/s Shanker Stone Crusher Village Sarnoo, Rajouri.

Located in the area declared under the provisions of the Water Act / Air Act, subject to the provisions of the Act s and the Orders that may be made further and subject to the following terms and conditions:-

1. (a) The Consent to Operate (Fresh) is granted for a period up to March 2010.
(b) Category of the unit as per UCM Guidelines: Red
2. The Consent is valid for the manufacture of the following products / by-products with capital investment (plant and machinery) of Rs 31.60 Laes.
3. The unit is registered with DIC Rajouri vide registration No: 01/12/00016/Prov./SSI dated : 7-5-2009.

S.No.	Products / By-product	Maximum Quantity in (C.ft)
1	Crushing of Stones	1606500 Cft/Annually (As per consent issued vide consent No: 83 of 2009 dated 14/12/2009)

4. Conditions under Water Act:- water is reqd. for sprinkling system
 - (i) The daily quantity of trade effluent from the factory shall not exceed KLD
 - (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.25 KLD
 - (iii) The daily quantity of water consumption shall not exceed 07 KLD

(v) Trade Effluent Disposal Outlet Conditions : NA

(vi) Sewage Treatment - The applicant shall provide comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal :-

pH	Between	5.5 and 9.0
Suspended Solids	Not to exceed	100mg/l.
B.O.D., 3 days, 27°C	Not to exceed	30 mg/l.

(vii) Sewage Disposal Outlet Conditions :

Type of waste	Quantity	Treatment	Disposal
---------------	----------	-----------	----------

(ix) Other Conditions :

The unit shall comply with any other conditions laid down or directions issued in due course by the Board from time to time under the provision of the Water (Prevention and Control) Act, 1974

5. Conditions under Air Act :

(I) The applicant shall erect the chimney(s) / stack(s) of the following specifications :

S.No.	Chimney / Stack attached to	Volume Nm ³ /hr.	Height in mtr	Top Diameter in mtrs	Velocity of gas emission m/sec.

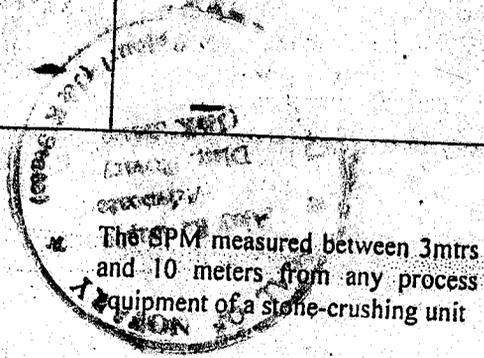
NA

(II) The applicant has installed a comprehensive air pollution control system consisting of control equipment as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S.No.	Control Equipment	Relevant Parameters and limits
1	Plantation is done in the unit, more than 50 trees are planted around the unit.	As per MOEF Notification under EP Act 1986.
2	Complete washing system.	
3	Crushing and screening points are covered.	
4	Semi Metalled road.	
5	The unit is situated along Hillock.	

Standards for emissions of air pollution:-

- (i) SPM Not to exceed 600 ug/Nm³
- (ii) SO₂ Not to exceed 80 mg/Nm³
- (iii) NO₂ Not to exceed 80 mg/Nm³



(III) The applicant shall observe the following fuel consumption.

Sl.No.	Type of fuel and consumption	Maximum Quantity day and month
1	NA	

(IV) The Industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

(V) Other conditions :

(a) The Industry shall ensure that no Air pollution problem or public nuisance is created in the area due to discharge of emissions from the Industry.

(b) The Industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height as per the norms fixed by the Board from time to time.

(c) Fugitive emission shall have to be effectively controlled by constant vigil timely repair and with good house keeping practices.

(d) The Industry shall comply with any other condition laid down or directions issued in due course by the J & K State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981.

6. Self monitoring schedule :

Applicant shall get the samples of treated effluents / emissions / hazardous wastes / leachates analysed atleast once in a **Three months** from the laboratory recognized by the SPCB / PCC / CPCB / MOEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board (Analysis frequency could be different for various sources as may be specified by the Board / Committee).

7. The applicant shall comply with the additional conditions as stipulated below :-

i. The Consent is valid for the operation of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent letter only after seeking consent to operate. Any change in production capacity, process, raw materials, use etc. shall have to be intimated to the Board. For any enhancement of the above, fresh consent has to be obtained from J & K State Pollution Control Board.

ii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.

iii. Unit shall be liable to pay compensation in case any damage is caused to the environment.

iv. The unit shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.

v. The unit shall be under surveillance monitoring by J & K State Pollution Control Board.

vi. Any further construction/expansion/renovation/alteration in premises shall be subject to the clearance from the J & K State Pollution Control Board.

vii. The Industry shall raise green belt of suitable plant species within the premises of unit.

viii. The Industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, mechanical etc.

hazard including environmental pollution.

(4)

Good House keeping practices shall be adopted by the Industry.

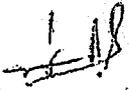
It shall be the responsibility of the entrepreneur to ensure that there are no complaints from the surrounding areas due to pollution caused by the unit.

The entrepreneur should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.

The unit holder shall apply for the consent to operate DG set separately.

In case of violation of the above mentioned rules or any public grievance the unit shall be closed or shift to the other feasible site at own cost & responsibility.

The unit holder shall furnish the Self Monitoring Report quarterly to know the efficiencies of PCD installed.


Asstt. Environmental Engineer


Member Secretary

To

Sh. Kiran Kumar

M/s Shanker Stone Crusher
Village Sarhoo, Rajouri.

Copy to the :

1. Regional Director PCB Jammu for information & necessary action. He is requested to get the said conditions implemented from the unit holder.
2. Director Industries & Commerce Jammu for information and necessary action.
3. District Officer PCB Rajouri. He is directed to monitor the unit regularly and submit the report.
4. Office file.

Annexure B-3



**J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)**

Consent Order

Consent No.:- PCC/digital/21062004812 of 2021

Date:- 03/06/2021

Consent To Operate (Renew) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

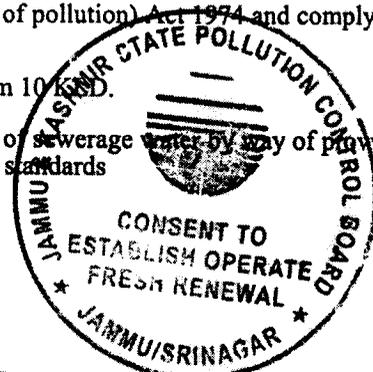
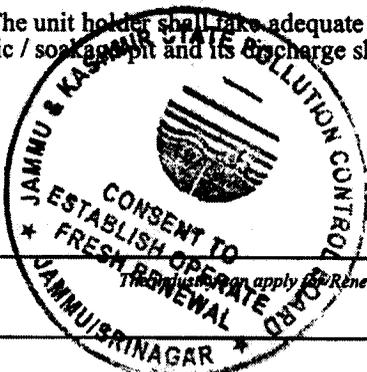
Sh. Kiran Kumar
M/s Shanker Stone Crusher
Saranoo
Rajouri, Nowshera(registered with DIC vide registration
No:
0101212000055 dt. 24.04.2010 date: 05/03/2019)

for a period upto May 2022 for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for operate of stonecrusher having consented quantity as under with capital investment (as per Schedule II) Rs.32.0 lakhs . Further any change / enhancement in production capacity ,process ,raw materials shall have to be intimated to the Committee and unit holder has to apply fresh for the same

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	BAJRI	12	Lacs cubic feets / Annum.
2	STONE DUST	4.50	Lacs cubic feets / Annum.

3. The emissions or discharge of environmental pollutants from the Renew shall not exceed the relevant parameters and the standards for the said industry ,operation or process specified under respective schedules of the Environment (Protection) Rules ,1986 as amended from time to time
4. The unit holder shall comply with the National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B)).
5. The unit holder shall comply with the Noise Pollution (Regulation and Control) Rules 2000 as amended to maintain noise level standards less than 75 db(A) during day time and 70 db(A) during night time, Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.
6. The unit holder shall comply with the water (Prevention and control of pollution) Act 1974 and comply to the following parameters
 - a. Daily quantity of water consumption the unit shall not exceed from 10 KLD.
 - b. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards



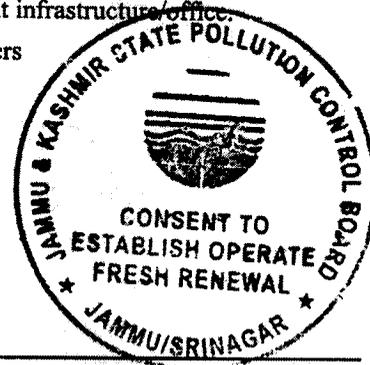
For Renewal/Expansion of Consent on the Site www.jkocms.nic.in directly

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree celsius)	30

7. The unit holder shall install comprehensive air pollution control system so as to achieve the quality of emissions within the limits prescribed under Environment Protection Act 1986 (EP Act)

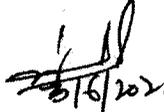
A.	Implementation of following Pollution Control Measures :
a.	Dust containment cum suppression system for the equipment.
b.	Construction of wind breaking wall
c.	Construction of metalled roads within the premises.
d.	Regular cleaning and wetting of the ground within the premises.
e.	Growing of a green belt (Broad leave trees in three rows) along the periphery.
B.	Quantitative standards for the SPM
a.	The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mgs/Nm ³ . The measurements are to be conducted at least twice a month for all the 12 months in a year.
C.	Additional Parameters
a.	All the dust emitting points like jaw / roller crushers, screeners / classifiers shall be properly enclosed / covered.
b.	Conveyor belts shall be interlocked with the crushing operation.
c.	The water spray system shall be interlocked with the crushing operation.
d.	Annual health survey of the workers permanently employed by the unit holder shall be conducted.
e.	Regular water spray shall be carried out at all dust emitting points, boundaries and on road.

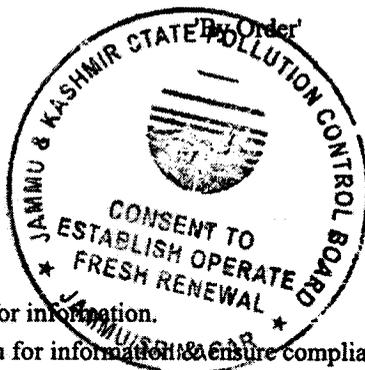
8. The unit shall not discharge any fugitive emissions from the unit beyond the permissible limits.
9. The unit holder shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall be sufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
10. The Renew shall be under surveillance monitoring of J & K Pollution Control Committee.
11. The unit holder shall have to get the samples of emissions/effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC after every 12 months to check the efficacy of Pollution Control Devices (PCDs) installed in the unit
12. Once 75% of the consented quantity has been achieved in performance of the unit, the unit holder may apply for enhanced quantity on the basis of raw material procured and inspection report of the concerned district officer PCC with regard to the stream/mine of the procurement area.
13. No raw materials shall be extracted or purchased / used brought from river one km upstream and one km from downstream of rail/road bridge, irrigation structures and any other government infrastructure/office.
14. The unit holder shall carry the stone aggregates /sand in covered trucks/Tippers
15. **Specific Conditions:-**

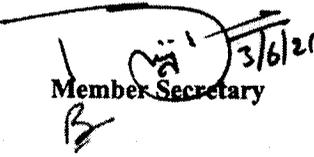


1. The unit holder has to develop three rows of thick green belt along the periphery of the unit. This green belt must include a row of adequate number of ever green broad leaved tree species having good canopy.
2. The unit holder has to construct at least 15 feet high permanent wind breaking wall all along the periphery of the unit.
3. The unit holder has to install permanent and mechanical water sprinkling system interlocked with the crushing point and other allied machinery of the stone crushers, and in no case the stone crushers operate without functioning of water sprinkling system.
4. The stone crushing unit must be operated only during day hours i.e. from 8.00 am to 6.00 pm.
5. The stone crushing units especially those which are not satisfying siting criteria w.r.t Residential Area, Educational Institution, Hospital, Nursing Home and are within Non-attainment Cities (NAC) Jurisdiction of Jammu and Srinagar should also plan shifting to the suitable site/s purely in the interest of their functioning as soon as possible.
6. This consent is issued with condition that the site papers from the revenue department with geo references as per Rule 10 of SO 60 dt: 23-2-2021 to be submitted by the unit holder with in a period of six months without fail.
7. This consent is issued subject to further augmentation of pollution control devices to be done to reduce impact of emissions .

16. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and unit holder shall shift the unit to another suitable site at his own risk and responsibility
17. The above conditions shall be enforced inter-alia under the provision of the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Environment (Protection) Act 1986
18. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn
 * This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


 Ashok Kr Gupta
 Asstt Env Engineer



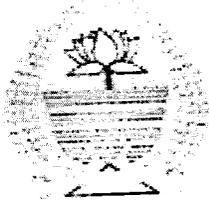

 Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information.
2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
3. General Manager DIC Rajouri for information.
4. D.O PCC Rajouri for information & ensure compliance of the conditions of the consent.
5. P.A to Chairman J&K PCC for the information of Chairman
6. M/s Shanker Stone Crusher , Saranoo
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

Annexure B-2



Government of Jammu & Kashmir
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE RAJOURI
Tel: 01962-262244 . Fax:01962-262481

(NO OBJECTION CERTIFICATE)

Whereas, M/S Shanker Stone Crusher function at Village Saranoo Tehsil & District Rajouri applied before this office for grant of permission for operation of existing stone Crusher dated 15-07-2016, Tehsildar Rajouri reported that the land bearing Khasra no 678 wherein the unit is existing is owned by Mr. Kiran Kumar Sharma who is the proprietor of M/S Shanker Stone crusher at village Saranoo Tehsil & District Rajouri. on the basis of report of Tehsildar Rajouri, the unit holder is permitted to operate.

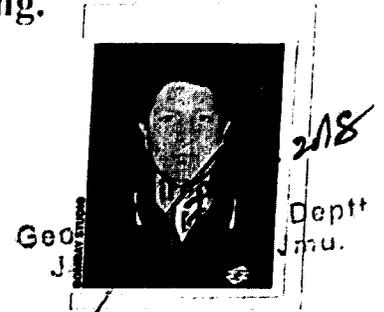
No:-JC/DMR/AS/7331
Dated:- 27/2/2018


Additional Distt. Magistrate
(Abdul Qayyum Mir) KAS
Additional District Magistrate
Rajouri

Annexure B - 5

Government of Jammu and Kashmir
Department of Geology and Mining.

FORM-B
(See rule-5)



Standard Form for License for operating Minor Mineral based Unit/Plant/Crusher

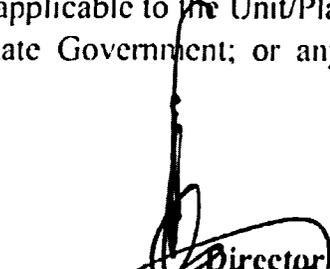
Whereas M/S Shanker Stone Crusher has applied for the License to operate Existing Stone Crusher over an area of 12 Kanals in Khasra No. 678 of Village, Saranoo Tehsil & District, Rajouri for a period of 05 years under the provisions of Jammu and Kashmir Minor Mineral Exploitation and processing Rules, 2017 and has/have deposited an amount of Rs. 20,000/- (Rupees Twenty Thousand Only) as application fee.

License is hereby granted to M/S Shanker Stone Crusher to operate the Existing Stone Crusher in Village, Saranoo Tehsil & District, Rajouri during period from 18.07.2018 to 17.06.2023 subject to NOC from Dy.Commissioner, Permanent Registration from DIC concerned, Licensee shall procure raw material from Legal Source and conditions given below:-

1. The licensee shall observe the provisions of Mines and Minerals (Development and Regulation) Act 1957, Forest (Conservation) Act 1980, Environment Protection Act 1986, Jammu and Kashmir Water Resources (Regulation and Management) Act 2010, J&K State Fisheries Act, 1960 and the rules made thereunder.
2. The License is issued without prejudice to any other law applicable to the Unit/Plant/area from time to time whether made by the Central or State Government; or any other Competent Authority

No:- 112/MCC/DGM/License/18-19/2581-86

Dated:- 17.07.2018


Director, 2018
Geology & Mining Deptt.,
J&K Govt., Sgr/Jmu.

**ACKNOWLEDGEMENT
PART-II**

1. M/S. Shanker Stone Crusher HAS FILED MEMORANDUM FOR
A. Small (MANUFACTURING/SERVICE) ENTERPRISE IN THE
VILL: SAKNA Teh. & Dist: Rajouri FOR THE CATEGORY
INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. _____ AND
ALLOCATED ENTREPRENEURS' MEMORANDUM NUMBER AS BELOW.
2. DETAILS OF ITEM/ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED

S. No	Items of Manufacture / Type of Service to be rendered	Capacity in case of manufacture	Initial Date of Production Commencement of Service
1	<u>Bajray</u>	<u>12 nos of</u>	<u>15.12.2009</u>
2	<u>Sand Stone dust</u>	<u>15 nos of</u>	
3			
4			
5			

(Add Additional Sheet, if required)

1. Details of Plants and Machinery as per Datewise Investment:

S.No.	Investment in Plant & Machinery / Equipments	Date of Investment
	<u>Stone crusher plant</u>	<u>11/5/2009</u>

(Add additional sheet, if required)

4. **Note:** The issue of this Acknowledgement does not bestow any legal right. The Enterprise is required to seek requisite clearance / License / Permit required under Statutory obligation stipulated under the Laws of Central Government/State Government / UT Administration / Court Orders.

5. Date of Change of Category from Micro/Small to Small/Medium or Vice-versa

D D M M Y Y Y Y
[][][][][][][][]

6. Date of Issue

D D M M Y Y Y Y
24 04 20 10

7. Nature of Activity:
(Manufacturing -1; Services -2)

8. Category of Enterprise (Micro -1; Small-2; Medium-3)

9. Entrepreneur's Memorandum Number:

[0][0][2][2][0][0][5][5] Part-II

[First two boxes are for State/UT Code, next three boxes are for District Code, sixth and seventh boxes are for category of enterprise (Sixth box for indicating manufacturing or service and seventh box for denoting micro or small or medium) and last five boxes are for EM Number]

(Handwritten signature)

(Handwritten signature)
District Office Seal
Rajouri

24/4/10

Office of the Chairman
J&K State Pollution Control Board
Jammu

Subject:- Revised Siting Criteria for Stone Crushers

The 19th Board meeting of J&K State Pollution Control Board was held on 20th December 2004 and approved the Siting Criteria with respect to New Stone Crushers, which was Item No. 1 of the Agenda of the meeting

The revised Siting Criteria is as under:-

No Stone crusher can be allowed to operate within the limits of

1	a. National Highway in plain areas	100m
	b. National Highway in sub mountainous areas	50m
2	a. State highway and other District Roads in Plain Areas	50m
	b. Highway and other roads in sub mountainous areas	50m
3	Jammu and Srinagar Municipal limits	1 Km
4	Major District Head Quarters	1 Km
5	Nearest Residential area/Abadi	½ Km
6	Nearest Tourist Complex/Resorts	1 Km
7	Forest Land	1 Km
8	Hospital Nursing Home/Health Center	1 Km
9	Approved water supply of 20 Kilos liter	2 Km
10	Notified Bird or other Sanctuaries/National Park	1 Km
11	Nearest educational institution or other similar institution	1 Km

Important:-

I. Installation of Pollution control devices/adoption of other Pollution Control measures and meeting of standards prescribed under Environmental Protection act/Rules especially the Noise Pollution (Regulation and Control) Rules, 2000 and the Notification (GSR-742 (E) Dt. 30/08/90 & S.O. & (E) dt-31.12.90 shall be mandatory.

II. The siting criteria shall remain in vogue for a period of 5 years from its publication and thereafter stringent criteria shall be adopted.

III. 20 or more house within the radius of 1 Km shall constitute area for the purposes of this siting criteria. The distance shall always be considered from the main process point of the unit i.e. Jaw Crusher.

IV. Land use of more than 10 Kanals shall only be considered as orchard/saffron field/Abadi awal.

In addition to the Criteria Guidelines for stone crushers prescribed above, the following criteria will have to be adopted where stone crushers are operational in clusters:-

A. A green belt consisting of 3 rows of trees (out of which 1 row of broad leaved trees and 2 rows of medium leaved trees) will be provided all around the cluster.

B. Only 1 approach from National highway/Scheduled road will be provided to the cluster.

Regional Director, Jammu/Kashmir have been authorized to issue NOC for Stone Crushers, they will ensure that pollution control devices are strictly installed. Stone Crushers units must be advised to raise suitable species of trees. So far NOCs issued by Member Secretary were only making mention of raising fast growing trees or three rows of trees. There are 30 pages devoted to Green Belt in Encyclopedia of Environmental Laws written by Mr. R.S. Bedi. This is sad state of affairs that nobody applies mind. In future copies of NOCs must be sent to undersigned. Regional Director, Jammu/Kashmir, District Officer will also immediately inform undersigned after receipt of the application forms. In case there is no information received, applications received by District Officers and Member Secretary will not be approved and Board will not be responsible. For wrong information, action shall be taken against District Officers.

The list of NOCs issued by Regional Director, Jammu/Kashmir with respect to Stone Crushers and Green Category should be furnished to undersigned. Similarly industrial units holders were asked to furnish action programme. Similarly Stone Crushers were asked to furnish action programme along with bank guarantee. No information has been made available to me. Regarding Cement industrial units, Charter was formulated and unit holders were advised to furnish bank guarantee and action programme. There is no information in this behalf also.

Member Secretary may also furnish statement regarding all the NOCs issued by him or by subordinate officers during last one year. This may be made available to me within week's time. Although standards fixed/ issued by Govt. of India were circulated number of times, I am enclosing copy of same again. These must be followed in right earnest.

NO :- SP2B/PS/CH/PA/IV/131-135
DT :- 09.02.2004

Copy to:-

1. Financial Commissioner (Forests) for information
2. Member Secretary, J&K SPCB for information
3. Regional Director, Jammu/Kashmir for information.
4. Environmental Engineer, J&K SPCB

[Signature]
Chairman

09/02/04

[Signature]
Administrative Officer
J&K SPCB

Consent to Establish (Fresh)
ON 169/SP/CS/R/09
12-3-2009 P. 8
FORMAT FOR REPORT ON PROCESSING OF APPLICATION OR GRANT/RENEWAL OF CONSENT FOR STONE CRUSHER

- 1. Name of the Unit ... M/s Shewar Stone Village Saornoo, Rajouri
- 2. Capital Investment ...
- 3. Capital Investment verified ... Project/Annual Report/Undertaking submitted by Unit holder/Chartered Accountant's Certificate
- 4. Year of commencing of the unit ... 2009 (Proposed)
- 5. (a) Category of unit as per general classification approved by the Board ... Red
- (b) Classification of the unit ... Large/Medium/Small
- 6. Products manufactured qty. (Indicate consented quantity TPD/TPM) ... 1606500 cft/annum
- Plain/Sub-mountainous Area
- 7. Location :
Village Saornoo
- Distance of the proposed site from following features (as per siting criteria)
 - (a) National Highway/State Highway ... 100mts.
 - (b) Distt./Other Roads ... 100mts.
 - (c) Municipal Limits ... More than 2km.
 - (d) Distt. Headquarters ... 20 km
 - (e) Residential Area/Abadi ... There are about 8-10 houses within 500mts (scattered position)
 - (f) Tourist Complex/Resorts ...
 - (g) Forest Land ... More than 01km as per NAC issued by DFO, Rajouri vide no.2379/2002 dt. 25.2.09 (copy attached)
 - (h) Controlled Area ... More than 01km
 - (i) Approved Water Supply of 20 KL ... More than 01km
 - (j) Hospital/Nursing Home/Health Centre ... More than 02 km
 - (k) Notified Bird Sanctuary/National Park/Wild Life Area ... Does not exist in district
 - (l) Agriculture Land/Orchard except Dry/Banjar Kadeem ... N/A
 - (m) Nearest Educational Institution or other similar institution ... More than one km

Proposed/Installed ECDs

- (i) Green Belt proposed .. Proposed
- (ii) Water Sprinkling System .. Proposed
- (iii) Jacketing/Enclosures at different sections viz. Crushing point at Screens point etc. .. Proposed
- (iv) Wind breaking walls .. Proposed
- (v) Metalling of roads .. Proposed
- (b) Total cost proposed/Incurred Rs. .. 3.5 lacs

9. Remarks :-

- (a) Adequacy of Pollution Control System (for installed unit which are operating) .. Applied for Consent to establish
- (b) SPM levels (within prescribed standard or not) .. - do -
- (c) Impact on receiving environment water and air and comments thereof .. May not cause pollution if operated with full PCDs
- (d) Area under plantation and No. of trees planted .. About 2 kanal
- (e) Have any complaints been received. If so, details thereof and comments .. Not yet

Other information

Mamun
06/03/09 FI
(Signature of Inspecting Officer)

Recommendations :-

- (a) Whether consent may be granted .. Yes/No Consent to establish
- (b) if Yes, validity period of consent and conditions, if any, applicable .. (fresh) may please be consider in view of above report.
- (c) If no, further action recommended ..
- (d) Details of Consent Fee paid ..

Mamun
06/03/09 F.I
may please consider the case for Consent to establish (fresh) *(B)*

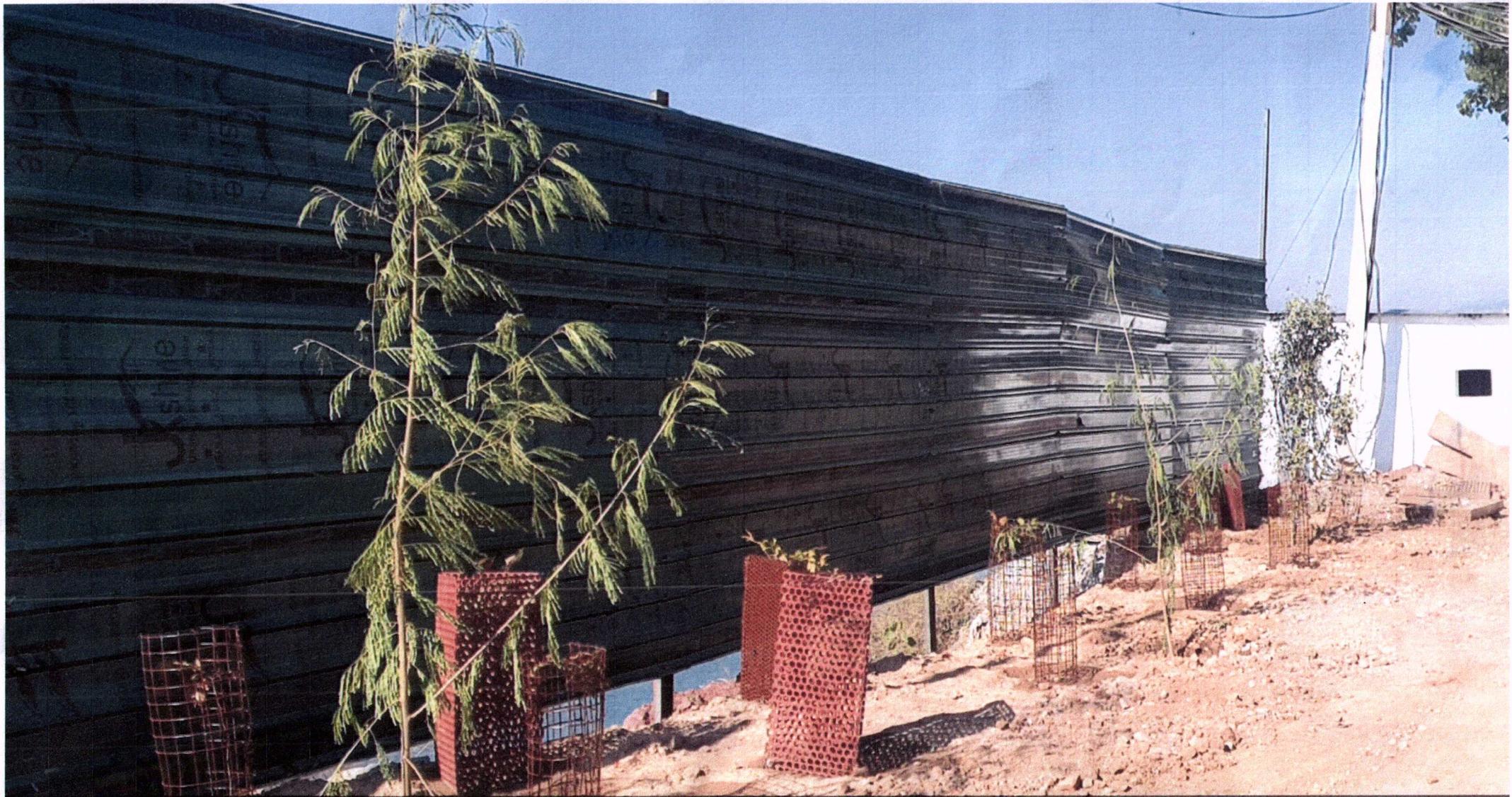
For the year (From <i>2007</i> to <i>2008</i>)	D.D. No. <i>05/61</i>	Date <i>05/02/09</i>	Amount <i>15000/-</i>	Bank <i>JCB Bank</i>
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Recommended for consideration for CTE

(Signature)

Signature of Officer

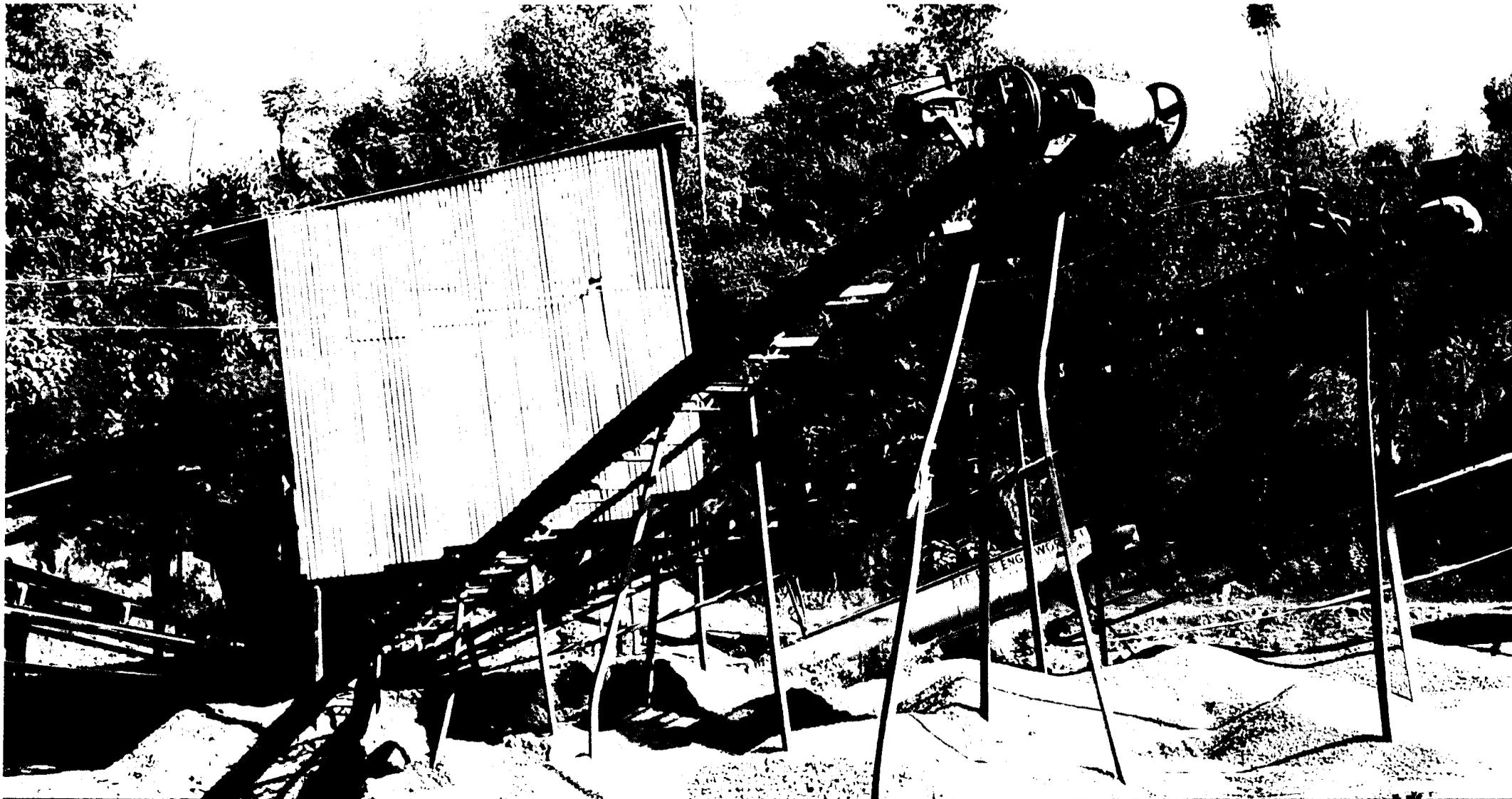
Annexure B-9



Unnamed Road, Marad Pur, 185151

Latitude $33^{\circ}18'30.127''N$ Longitude $74^{\circ}19'25.44$

LOCAL 01:48 PM GMT 08:18 AM MONDAY 08.11.2021 ALTITUDE



NH144A, Marad Pur, 185151

Latitude 33°18'26.784"N Longitude 74°19'17.53

LOCAL 01:48 PM GMT 08:18 AM MONDAY 08.11.2021 ALTITUDE

Answer B-10

Government of Jammu and Kashmir (UT)
Directorate of Geology and Mining, Jammu

Sh. Sat Paul (IFS)
Regional Director
J&K PCC
Jammu.

No. G/MCC/DM/ALLDMO/18-19/ 8851

Dated: - 05.11.2021

Subject: - Submission of factual action taken report by the Joint Committee of CPCB, JKPC and District Magistrate, Rajouri to ascertain the extent of non-compliances on alleged violation of environmental norms by
i) M/s Diamond Stone Crusher, VPO Saranoo Tehsil, District Rajouri
and ii) M/s Shankar Stone Crusher, VPO Saranoo, Tehsil, District Rajouri, J&K.

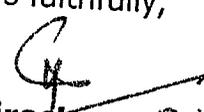
Sir,

Reference: J&K PCC/RDJ/NGT/SA-0/4246-50 Dated 2-11-2021

This has reference to the above cited subject. In this context, a copy of factual information/report regarding the captioned subject as received from Joint Director (J), Geology & Mining Department, Jammu vide letter No. JDJ/E-Auction/Rajouri/2019-20/1972 dated 5.11.2021 is enclosed for your kind information and necessary action.

Encl:- (1.5 leaves)

Yours faithfully,


Director 05.11.2021
Geology & Mining Deptt;
J&K(UT) Govt; Jammu

Annexure B-10

UNION TERRITORY OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MINERAL OFFICER, Rajouri
(Geology and Mining Department)

Regional Director,
Pollution Control Committee
Region Jammu

No.: DMO/R/S.Cr.2021-22/555

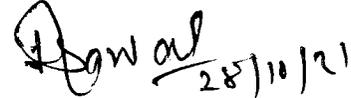
Date: 28.10.2021

**Subject: Detail of Royalty paid by M/s. Shanker Stone Crusher Saranoo at
District Mineral Rajouri w.e.f. 2010.**

Sir

As desired, kindly find enclosed the detail of Royalty received from M/s Shanker Stone Crusher, Saranoo at District Mineral Rajouri w.e.f. 2010 to till date as per record available in the office for your information please.

Yours faithfully


28/10/21

District Mineral Officer
Geology and Mining Department
Rajouri.

Copy to:

✓ Director Geology and Mining Department, J&K UT for Information please.

Royalty Received from M/s Shanker Stone Crusher, Saranoo w.e.f. 2010 to till date at District Mineral Office Rajouri as per record.

2010-11, 2011-12 & 2012-13		
S.No.	Month & Year	Remarks
	April 2010 to March 2011	As per record District Mineral Office Rajouri has not received Royalty directly from the stone crushers as well as contractors. The Royalty was directly deposited to the Directorate Office by the Royalty Contractors. The revenue record of the period available at Directorate Office Jammu.

2013-14					
S.No.	Month	G.R. No.	Date	Amount	Remarks
	April 2013	April 2013 to October 2013			As per record District Mineral Office Rajouri has not received Royalty directly from the stone crushers as well as contractors. The Royalty was directly deposited to the Directorate Office by the Royalty Contractors. The revenue record of the period available at Directorate Office Jammu.
	May 2013				
	June 2013				
	July 2013				
	Aug. 2013				
	Sept. 2013				
	Oct. 2013				
	Nov. 2013	1679275	24.11.2013	12960	Royalty received at District mineral office Rajouri
	Nov2013	1679280	29.11.2013	9600	
	Jan 2014				As per record District Mineral Office Rajouri has not received Royalty directly from the stone crushers as well as contractors. The Royalty was directly deposited to the Directorate Office by the Royalty Contractors. The revenue record of the period available at Directorate Office Jammu.
	Feb 2014				
	March 2014				

2;014-15					
S. No.	Month	G.R. No.	Date	Amount	Remarks
1	April 2014				As per record District Mineral Office Rajouri has not received Royalty directly from the stone crushers as well as contractors. The Royalty was directly deposited to the Directorate Office by the Royalty Contractors. The revenue record of the period available at Directorate Office Jammu.
2	May 2014				
3	June 2014	4220526	30.06.2014	25120	Royalty received at District mineral office Rajouri
4	July 2014	4220543	31.07.2014	24160	
5	Aug 2014	--	--	--	
6	Sept 2014	4220568	16.10.2014	24000	
7	Oct 2014	4220577	18.10.2014	23280	
8	Nov 2014	4220591	28.11.2014	24160	
9	Dec 2014	4736910	30.12.2014	25120	
10	Jan 2015	4736934	31.01.2015	24800	
11	Feb 2015	4736953	27.02.2015	24800	
12	Mar 2015	4736988	30.03.2015	25120	

2015-16					
S. No.	Month	G.R. No.	Date	Amount	Remarks
1	April 2015	4725402	30.04.2015	24800	Royalty received at District mineral office Rajouri
2	May 2015	4725425	30.05.2015	24960	
3	June 2015	4725452	29.06.2015	24960	
4	July 2015	4725484	31.07.2015	24960	
5	Aug 2015	4225006	28.08.2015	25008	
6	Sept 2015	--	--	--	
7	Oct 2015	4225067	28.10.2015	25008	
8	Nov 2015	4225084	30.11.2018	25008	
9	Dec 2015	4492216	30.12.2015	25008	
10	Jan 2016	4492275	04.02.2016	37500	
11	Feb 2016	4492229	29.02.2016	37500	
12	Mar 2016	4246914	30.03.2016	37500	

2016-17					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1	April 2016	4246980	30.04.2016	37500	Royalty received at District Mineral Office Rajouri.
2	May 2016	7977113	30.05.2016	37500	
3	June 2016	7977148	328.06.2016	37500	
4	July 2016	7977178	29.07.2016	37500	
5	Aug 2016	4246522	30.08.2016	37500	
6	Sept 2016	--	--	--	
7	Oct 2016	4246580	27.10.2016	37500	
8	Nov 2016	7980820	17.12.2016	37500	
9	Dec 2016	--	--	37000	
10	Jan 2017	7980855	01.02.2017	37500	
11	Feb 2017	7980872	28.02.2017	35000	
12	Mar 2017	7979311	30.03.2017	37000	

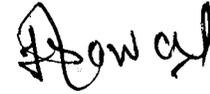
2017-18					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1	April 2017	7979349	29.04.2017	37500	Royalty received at District Mineral Office Rajouri.
2	May 2017	7980404	08.06.2017	40000	
3	June 2017	7980420	30.06.2017	40000	
4	July 2017	7980448	27.07.2017	40000	
5	Aug 2017	7980496	29.08.2017	40000	
6	Sept 2017	8506026	11.09.2017	40000	
7	Oct 2017	8506424	31.10.2017	40000	
8	Nov 2017	8506465	28.11.2017	40000	
9	Dec 2017				No record available at DMO office.
10	Jan 2017				
11	Feb. 2018	7979959	02.02.2018	20000	Royalty received at District Mineral Office Rajouri.
12	Mar 2018				As per record, an amount of 760500.00 has been received from Sh. Rakesh Choudhary Royalty Contractor as Royalty.

2018-2019					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1.	April 2018				During the period 23 no. of Minor Mineral Blocks in District Rajouri were remained auction to Sh Rakesh Choudhary Sh. Koula Ram including the blocks situated in Saranoo area. As per record the Royalty contractors paid Royalty to Department. M/s Shanker Stone Crusher, Sananoo submitted the bank certificate that an amount of 675371/- has been transferred to Sh Rakesh Kumar Choudhary during the year 2018-19 and 2019-20 for clearance of Royalty (copy enclosed).
2.	May 2018				
3.	June 2018				
4.	July 2018				
5.	Aug 2018				
6.	Sept. 2018				
7.	Oct. 2018				
8.	Nov 2018				
9.	Dec 2018				
10.	Jan 20219				
11.	Feb. 2019				
12.	Mar. 2019				

2019-20					
S.No.	Month	G.R. No.	Date	Amount	Remarks
1.	April 2019				As per record the Royalty has been received by the Department from the Royalty Contractor Sh. Rakesh Kumar Choudhary.
2.	May 2019				
3.	June 2019				
4.	July 2019				
5.	Aug 2019				
6.	Sept. 2019				
7.	Oct. 2019				
8.	Nov 2019				
9.	Dec 2019	During the period an amount of Rs. 1302540.00 has been realized from the violators by seizures and imposing penalties.			The Mining activities were stopped in the District by J&KSPCB for want of Environmental Clearance of the Minor Mineral blocks.
10.	Jan 2020				
11.	Feb. 2020				
12.	Mar. 2020				

2020-21					
S.No.	Month	G.R. No.	Date	Amount	Remarks
	April 2020 to March 2021				During the period an amount of Rs. 4791625.00 has been realized by imposing penalties on 266 No of violators. The Mining activities were remained suspended in the District for want of Environmental Clearance of the Minor Mineral blocks. Whereas in adjoining districts of Rajouris viz/ Reasi and Jammu some blocks start operation w.e.f. Jan 2021.

2021-22						
S.No.	Month	G.R. No.	Date	Amount	Remarks	
	April 20 21 to October 2021				During the current year till date Rs. 5444072.00 has been realized from 104 no. of violator involved in illegal extraction, transportation and storage of minor minerals by seizures and imposing penalties. The owner of the stone crusher also submitted detail of challan issued from different Minor Mineral Blocks of Jammu (Minor Mineral Block No. 5/2, 5/3 and 5/4) and Reasi districts (Block No. 27), issued in favour of M/s Shanker Stone Crusher against the material supplied (copies enclosed), the office record of the same is available at District Mineral Office Jammu.	Mining activities were remained suspended in the District for want of Environmental Clearance of the Minor Mineral blocks. Whereas in adjoining districts of Rajouri viz/ Reasi and Jammu some blocks start operation w.e.f. Jan 2021. However in September 2021 some blocks of District Rajouri also allowed for operation after Environmental Clearance.



District Mineral Officer Rajouri



JAMMU & KASHMIR
RECEIPT FORM

FORM F. C. 1
(S.No. rule 2.4)

RECEIPT FOR THE PAYMENT TO GOVERNMENT

COUNTER FOIL

Place Rajouri

Date 22/6/21

Receipt No. A-3619227

Office/Division D.M.O Rajouri

Received from Sh. Kiran Kumar

S/o Sham Lal P/o

with letter No. Rajouri

Rs. 17500/- Rupees Seventeen thousand

in cash/by cheque on account of Compound

Office of LOMT of R.B.M

bearing vehicle No JKHE 7973

Cashier

Signature

Accountant

[Signature]
Designation

District Mineral Officer

Geology and Mining Deptt.
Rajouri

Subj: Original Application No. 137/2021, titled
Anti-Sherma (Scraping) V/S State of Jammu
& Kashmir & others.
جمع کروانے کے بارے میں تاریخ 07/08/2021

نورس نیام :- عا اجم اس ڈیمانڈ ٹون کر سید واقع موضع
سدانوں جنہیں راجپوری
معاملہ سندرمہ معنون العدر میں اپنے نام قلمی ہے در رقم نے بھی
پر در فو اسٹ آدہ آئینہ بل نیبل ٹرین ٹرینوں، نی دہلی و قو حد خط
کیا ہے جو جو د پاسنڈ کرنے کے آب نے ناچا بنز لور میز - بحری، پھر نکالنے
سے اور بیماری مشیز لگانے سے در پاسکٹوٹی میں کافی حد تک
نقصان ہوا ہے جسکی وجہ سے نزدیک ٹرین نے جو دریل - ڈائن ویل
پانی مایول کچھ سطح سے نیچے چلا گیا ہے نقصان تقریباً سات کروڑ
روپے سے زائد کا پایا گیا ہے جسکی بحریائی نہ ہو سکتی ہے
اسکے علاوہ علاقہ کے موحل پر بھی کافی اثر پڑا ہے اس سلسلہ
میں صدف وری کے عوض میں میرا جلیغ 6 کروڑ روپے جمع کروانے



لہذا اسکو تدریجاً نوٹس فراہم کیا جاتا ہے کہ عدالت میں
میں بتقرر 21-08-2021 کو وقت 11:00 بجے لہذا فرض کروں کہ جو اس وقت
سینٹے مافر خود یا اصلتا اوقالتاً آدیں لیورت دیکھو آپکے صدف تک
مٹا لیا کارروائی عمل میں لائی جائیگی مگر اللہ

No: DCR/JC/2021-22/1501

Dated 21-08-2021

~~District Magistrate~~

~~Rajouri~~

اصل نوٹس فراہم خدمت مٹ لیا اور لو جو بیکہ نامہ لیا ہے کہ سید لکھل
والیہ اندر معیاد مٹ لیا سولہ مگر اللہ

~~District Magistrate~~

~~Rajouri~~

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU

WP(C) No. 1795/2021
CM No. 6829/2021

M/s Diamond Stone Crusher Sarnoo, RajouriPetitioner
Through :- Mr. Abhinav Sharma, Sr. Advocate with
Mr. Dilawar Khan, Advocate.

V/s

UT of J&K ...Respondent(s)
Through :- Mr. F.A Natnoo, AAG for R-1 & 5

Coram: HON'BLE MR. JUSTICE SANJEEV KUMAR, JUDGE

ORDER

The petitioner is aggrieved of the impugned order bearing No. DCR/JC/2021-22/1501 dated 21.08.2021, whereby the petitioner has been imposed a penalty of Rs. 7 Crores on the allegation that the petitioner has indulged in illegal mining and use of unauthorized heavy machinery. The impugned order has been assailed *inter-alia* on the ground that before imposing a heavy penalty of Rs. 7 Crores to the petitioner for alleged illegal mining, the petitioner was never put on notice or given an opportunity of being heard. It is contended by learned senior counsel for the petitioner that the District Magistrate has construed the order of National Green Tribunal dated 30.06.2021 passed in OA No. 137/2021 as a direction to the Committee headed by the District Magistrate to take action against the petitioner even de hors law. He contends that perhaps the District Magistrate is of the view that in view of the directions of the National Green Tribunal, the petitioner is not even required to be heard in the matter before imposing penalty/compensation.

Heard Mr. Abhinav Sharma, learned senior counsel for the petitioner and perused the record.

Issue notice. Mr. F.A Natnoo, learned AAG waives notice on behalf of respondent Nos. 1 and 5. Notice shall now go to respondent Nos. 2 to 4, returnable within four weeks.

Requisites for service within two weeks.

List on 27.10.2021.

Meanwhile, subject to objections from the other side and till next date of hearing, the order impugned shall remain in abeyance.

(Sanjeev Kumar)
Judge

JAMMU:
02.09.2021
Tarun



Annexure C-3

Application No. 137/2021

Arti Sharma (Sarpanch).

V/S

State of Jammu and Kashmir
& Others

.....Applicant

....Respondents

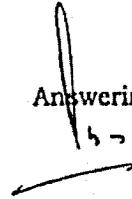
IN THE MATTER OF:-

INDEX

<u>S.No</u>	<u>Documents</u>	<u>From Page</u>
1	Compliance Report	01-09
2	Annexure - R1 (Copy of letter No. 1243/MCC/DGM/DMO/10/1777-80 dated 03.07.2021)	10-18
3	Annexure - R2 (Copy of Letter No DMO/R/St Cr/2021-22/214 dated 14.07.2021)	19-21
4	Annexure - R3 (Copy of Letter No. IDR/1161-67 dated 24.07.2021)	22
5	Annexure - R4 (Copy of Letter No. DMO/R/Mis/2021-22/313 dated 21.08.2021)	23-24
6.	Annexure - R5 (Receipt for depositing penalty amount of Rs. 5,50000/- Receipt No. A-3619239 dated 20.07.2021)	25
7	Copy of notice No. DCR/JC/2021-22/1501 dated 21.08.2021	26 - 27.

Place: Jammu
Date: _____.2020

Answering Respondent



(2)

the cost of restoration and ecological services forgone forever, with element of deterrence. The guidelines laid down by the CPCB in this regard may be followed. The CPCB and State PCB will be the Nodal Agency for coordination and compliance. Factual and action taken report in the matter may be furnished to the Tribunal before the next date by e-mail at Judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF with a copy to the operators of stone crushers for their response, if any. The Report may inter alia indicate the status of compliance of sitting guidelines for Crushers, CTE granted by PCB, consistency of the license granted with the District Survey Report and Replenishment studies, the extent of boulders.

List for further consideration on 10.11.2021

A copy of the order be forwarded to the CPCB, state PCB and District Magistrate, Rajouri by e-mail for compliance."

B) That after the receipt of Orders from the Hon'ble NGT, this office immediately on 02.07.2021 issued notice to convene a meeting of all concerned like Divisional Officer Pollution Control Board, Rajouri, Additional Superintendent of Police, Rajouri, Tehsildar Rajouri, Rep. of Central Pollution Control Board and on the same day the District Mineral Officer Rajouri issued notice to M/S Diamond Stone Crusher, Partnership concerned of Zaheer Choudhary & Others Village

③

Saranoo, Tehsil & District Rajouri for extraction of 2000 Mtr RBM (Nallah Muck) clandestinely and illegally from the Saranoo area and it was observed by the District Mineral Officer that machines /vehicles of the said stone crushers were found indulged in extraction of minor minerals at Kallar/Saranoo area. The DMO accordingly asked the owner the stone crusher to deposit Rs. 5,50000/- along with income tax applicable under rules. The petitioner (Applicant Arti Sharma) also filed an application that the aides of mining mafia are posing threats to her for highlighting the issue of illegal mining which also came for discussion on 03.07.2021 wherein the police was asked to look into the issue and ensure that the applicant feels secure and the petitioner was also heard personally in the said meeting by the District Magistrate. Accordingly it was decided that on 06th July 2021 the site shall be inspected in presence of all concerned.

C) The Director Geology and Mining vide No. 1243/MCC/DMO/10/1777-80 dated 03.07.2021 submitted one report of mining activities in the area dated 15.06.2021 after receipt of communication of DMO Rajouri on 02.07.2021. This was not understood as what the department of Geology and Mining intended to convey to this office on 03.07.2021 after the receipt of Orders from the Hon'ble NGT (Copy enclosed and marked as Annexure R1).

D) However the Executive Engineer Irrigation and Flood Control Department, Rajouri was also asked vide this office No. DCR/2020-21/Rel/89 dated 10.07.2020 to furnish a detailed report.

E) The petitioner Ms. Arti Sharma also submitted another representation on 12.07.2021. The area was visited by undersigned personally thrice alongwith concerned police officers, District Mineral Officer, Rajouri and representatives of Panchayat. The existing position on site was photographed and Video graphed as an evidence and District Mineral Officer, Rajouri vide his No. DMO/R/StCr/2020-21/214 dated 14.07.2021 submitted the videos and photographs to the office of District Magistrate (Copy Enclosed and marked as Annexure R2).

F) The Executive Engineer Jal Shakti Department vide No. IDR/1161-67 Dated 24.07.2021 also reported that from Darhali Nallah to Sukhtao Nallah upto Chingus there is diversion of flow by way of extraction of RBM and Ditches upto 60 meters have been found. He further stated that the crusher owner are using heavy machinery for extraction, the mass level extraction has effected the command crop area and water supply. The officer has recommended action against the crusher owners (Copy enclosed and marked as Annexure R3).

G) On 09.07.2021, The member secretary JKPCC, Jammu vide No. JKPCC/NGT/112/2021/305-309 dated 09.07.2021 sent a communication to this office among Regional Director PCC, Jammu and CPCB and Sought report by 25.08.2021. The officer further suggested to opt District Mineral Officer, Rajouri for compliance on the following issues.

- i. Illegal Mining done along Tawi River using heavy machinery.
- ii. Consistency of license granted by Geology and Mining Department and District Survey Report,

and Replenishment studies, the extent of boulders.

- H) That the public of Panchayat Badhoon-A also separately filed another complaint wherein it has been stated that illegal mining is taking place at Khandli and Saranoo river conference point due to which Dug well sources have badly been effected and public is suffering.
- I) That however on, 21-08-2021 despite the orders from the Hon'ble National Green Tribunal M/s Diamond Stone Crusher and M/s Shanker Stone Crusher were found involved in mining wherein JCB Machines belonging to M/s Diamond Stone Crusher were seized by District Mineral officer from the site and further there were reports of illegal mining. On 21st August 2021 another machine was seized and this machine belonged to the Diamond Crusher. The District Mineral Officer reported that the owner of the machine is not mending his ways (copy enclosed as Annexure R4).
- J) That in view of the reporting this office vide No. DCR/JC/2021-22/1501 dated 21.08.2021 issued notice immediately to Diamond Stone Crusher who was violating orders and using heavy machinery for mining in river Sukhto near Sranoo. He was served a notice vide No. DCR/JC/2021-22/1501 dated 21.08.2021 directing to deposit rupees 7 Crore as fine and also show cause by attending either personally or through counsel on 24.08.2021 at 11 am and the notice was served upon him. However, he was represented by Advocate Zaheer Choudhary on 24.08.2021 who contested for deposit of penalty and submitted papers claiming that the owner of Diamond Stone Crusher has already paid Rs. 5,50000/- as penalty to the authorized contractors

⑥

w.e.f 2010 till date (copy enclosed and marked as Annexure R5).

K) He was again served notice vide No. DMR/JC/2021-22/1689 dated 08.09.2021.

That however the Diamond Stone Crusher filed WP(C), CM No. 6829/2021 titled M/s Diamond Stone Crusher Saranoo, Rajouri V/s U.T of Jammu and Kashmir and others before the Hon'ble High Court of Jammu and Kashmir. The Hon'ble High Court vide order dated 02.09.2021 has ordered as under:-

The petitioner is aggrieved of the impugned order bearing No. DCR/JC/2021-22/1501, dated 21.08.2021, whereby the petitioner has been imposed a penalty of Rs. 7 Crores on the allegation that the petitioner has indulged in illegal mining and use of unauthorized heavy machinery. The impugned order has been assailed inter-alia on the ground that before imposing a heavy penalty of Rs. 7 Crores to the petitioner for alleged illegal mining, the petitioner was never put on notice or given an opportunity of being heard. It is contended by learned senior counsel for the petitioner that the District Magistrate has construed the order of the National Green Tribunal dated 30.06.2021 passed in OA No. 137/2021 as a direction to the committee headed by District Magistrate to take action against the petitioner even de hors law. He contends that perhaps the District Magistrate is of the view that in view of the directions of the National Green Tribunal, The petitioner is not even required to be heard in the matter before imposing penalty/compensation.

(7)

Heard Mr. Abhinav Sharma, learned senior counsel for the petitioner and perused the record.

Issued notice. Mr. F.A Natnoo, learned AAG waives notice on behalf of respondent Nos. 1 and 5. Notice shall now go to respondent Nos. 2 to 4, returnable within four weeks.

Requisites for service within two weeks.

List on 27.10.2021.

Meanwhile, subject to objections from the other side and till next date of hearing, the order impugned shall remain in abeyance.

Similarly inspection of Shanker Stone Crusher was also carried out personally by the undersigned and it was found that the crusher is of low capacity as compared to Diamond Crusher and in the intervening period no machines were found extracting material. It is pertinent to mention here that this stone crusher is also on the same vicinity approximately half kilo meter from the Diamond Stone Crusher. Both the Crushers i.e. M/s Diamond Stone Crusher & M/s Shanker Stone Crusher are located on the bank of Saktoi river commonly known Manawar Tawi also and have been established on 2010 and 2009 respectively. The habitations of village Saranoo and Badhoon are located nearby on the upper side of Rajouri-Kalakote Road. The Dug well of Jal Shakti Department is near the River where the Diamond Stone Crusher exists. The petitioner and the other inhabitants infact are claiming damage to the dug well. Shanker Stone Crusher has no bore well but the Diamond Stone Crusher has one without any valid permission being used for the crusher unit. The papers related to environment clearance were not found from both.

Main Observations

- I. The river is a source of water availability for many habitations from Rajouri to Nowshera. It caters to the irrigation Canals and recharge for the bore wells of Jal Shakti Department. The illegal and the unscientific mining has caused massive damage. It is found that in village Saranoo and adjoining areas the water diversion has taken place resulting into great damages to aquatic life and bank of river by way of erosion, earth cutting etc.
- II. The both crusher units have produced some receipts substantiating deposit of royalty to the department of geology and mining and authorized contractors but the damage found in the river is disproportionate and the damage of natural ecosystem noticed.
- III. The crushing of stones undoubtedly creates Air and Noise Pollution as well. The equipments like dust containment cum suppression system, water sprinklers, settling tanks and some plantation exists in both the crushers units. Both are around 100 meters from state highway and roughly 4 km from Municipal limits of Rajouri.
- IV. Besides serving a notice of 7 Crore by the District Magistrate, the Department of Geology and Mining has imposed the penalty of Rupees 5 Lac and 50 Thousand in July 2021. Rupees 88750 in June 2021 and 102500 in July 2021 on Diamond Stone Crusher and Rupees 17500 on Shanker Stone Crusher on June 2021.

Recommendations for preventive and remedial measures

- 1) The ecology of the river is apparently fragile and its needs preservation and protection by all means otherwise it may become extinct over a period of time
- 2) Only extraction of Minerals on scientific lines to be ensured by the Department of Geology and Mining from the authorized/ permissible blocks under close supervision.
- 3) Other crushers also existing on the river Manawar (Saktoi) bank are also required to be relocated to a new specifically carved out stone crushing zone away from the river banks and habitations so as to ensure supply of construction materials.
- 4) The authorized blocks of mining need to be put under surveillance by the department of Geology and Mining by fixing CCTV Cameras to monitor and supervise the moments of vehicles/trolleys in the mining blocks.
- 5) The concerned department of Pollution Control Board, Geology and Mining, Forests and Fisheries need to check all Mining Blocks frequently to ensure that the extraction is done on scientific lines only.
- 6) All vehicles entering the mining blocks to have GPS monitoring from the central office of District Mineral Officer at District Headquarter.
- 7) Technical assessment of the damages at the site as being contested by the units.

Since the owner of Diamond Stone Crusher is contesting the penalty imposed on technical grounds, the same needs appraisal by technical experts to again reassess the same before a final call.

Hence submitted for the kind perusal of the Hon'ble Court.

Answering Respondent
District Magistrate Rajouri

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[Redacted]

Government of Jammu and Kashmir(UT)
Department of Geology and Mining, Jammu.

The Deputy Commissioner
Rajouri.

No. 1243/MCC/DGM/DMO/10/1777-80

Dated: -3 .07.2021

Subject:- Complaint regarding Illegal Mining activities and its impact assessment on Dug Wells around Saranu area District, Rajouri- Report thereof.

Sir,

In reference to the subject cited above, kindly find enclosed herewith a detailed Report on "Mining Activities and its impact assessment on Dug Wells around Saranu area District, Rajouri" submitted by the Committee constituted for the purpose for favour of information and appropriate necessary action.

The District Mineral Officer, Rajouri has already been provided with copy of said report vide Joint Director's communication No. JDJ/Report/Geology/2018-19/608-610 dated 26.06.2021, for taking action against those involved in Illegal Mining in the area and for ensuring that the recommendations of the Committee are implemented on ground in letter and spirit.

Your faithfully

Encl:- Report(__Lvs)


Director

Geology and Mining
J&K Govt (UT) Jammu.

02/07/2021

Copy to :-

- ✓ 1. The Commissioner/Secretary to Govt;(Mining Department) Civil Secretariat, Jammu/ Srinagar for kind information.
2. The Joint Director(J) Geology and Mining Deptt; Jammu for information and necessary action.
- ✓ 3. The District Mineral Officer, Geology and Mining Deptt; Rajouri for information and necessary action.



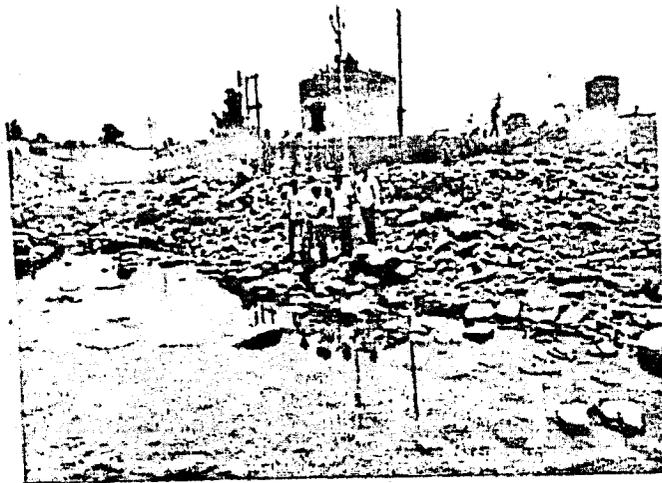
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**GOVERNMENT OF JAMMU AND KASHMIR
GEOLOGY AND MINING DEPARTMENT JAMMU**



WORK IS WORSHIP



**REPORT ON MINING ACTIVITIES AND ITS IMPACT ON DUG WELLS
AROUND SARANU AREA, DISTRICT RAJOURI**

BY

**Dr. RAJ KUMAR DEPUTY DIRECTOR (MI & GW)
Dr. RAJINDER SINGH GG-II
Dr. ISHYA DEVI G/A**

JUNE, 2021.

Introduction:

In pursuance to Joint Director Jammu Geology and Mining, office Order No. 19/JDJ/Report/18-19/390-95 dated 08-06-2021, the team visited the Saranu area, District Rajouri on 10-06-2021 to assess Mining activities and its impact on water resources i.e Dug wells, springs, etc. located around Diamond Stone crusher in Saranu Panchyat, District Rajouri. During the visit the inhabitants apprised the team that the bed level of the Deriyani Tawi (Dhalodi Nalla) has gone down due to excessive Mining due to which dug wells are getting dry and depleting the water resources. Accordingly, traverses were taken up and Reconnaissance survey was conducted in Nowshera Tawi and Deriyani Tawi (Dhalodi nalla) around Diamond Stone Crusher in Saranu Panchyat area.

Location and Approach:

The study area is located in southern part of the Rajouri District along Nowshera Tawi around co-ordinates N 33°18'18.2" & 74°19'26" E depicted in Survey of India toposheet No. 43 P/3 (Fig. 1). The area under study is easily approachable by Jammu- Poonch Road and is about 150 kms from Jammu.

Climate and Rainfall:

The climate varies from subtropical in the southern part, comprising Nowshera, Sunderbani and Kalakote to temperate in the northern part comprising the mountainous area of Rajouri, Thannamandi and Koteranka Tehsils of the district. The subtropical southern region receives regular monsoon rains whereas the northern part is prone to snowfall and experiences excessive rainfall. The average annual rainfall is 1150 mm and average temperature varies from 7.42 degree Celsius to 37.4 degree Celsius. The maximum rainfall in the area is received through southwest monsoon during the month of July-September. The rainfall during the rest of the period is sporadic and scanty. The general elevation of the district is in the range of 562-4800 m a.m.s.l.

Physiography and Drainage:

The District is characterized by mountainous ranges trending NW-SE direction, deep narrow valley and terraces, valley fill deposits with gentle slopes. Pir-Panajal Range in the Northeastern side of the district separates it from the Kashmir valley. The area is undulatory with high peaks and dissected valleys. The land slopes are steep and at many places escarpments are seen. Major slope of the terrain is towards south and southwest. Structural hills belonging to Murree and Siwalik Groups are mostly longitudinal with altitude varying between 700 m to 2200 m a.m.s.l. The alluvial terraces have been observed along the Nowshera Tawi River.

The area is drained by a perennial river known as Nowshera Tawi which is confluences by various seasonal as well as perennial nallas. The perennial nallas/streams have feeble discharge throughout the year but during rainy season create havoc due to occurrence of flash floods especially during July-September. A huge load of boulders, pebbles, sand and silt are being transported during monsoon period and deposited at lower reaches. The area of study is characterized by the dendritic drainage pattern which is controlled by the natural topography and geological structures of the area.

Geology:

The Geological set-up of the area under study worked out by the earlier researchers/ Geologists is given as under:

Group	Lithology	Age
Quaternary	Heterogeneous Clastic sediments comprising of Sand, Silt, Clay.	Sub-recent to Recent
Sivalik	Sandstone, Clays, shale, boulder/pebble etc.	Lower Miocene to Pleistocene
Murrees	Red coloured Sand stone & Clay.	Lower Miocene
UNCONFORMITY		
Subathu, Salkhala, Sirban Formations (older crystalline Metamorphic)	Limestone, shale, Sandstone, Phyllites and Gneisses.	Precambrian to Eocene

The alluvium comprises of clay, silt, pebble, cobbles and boulders of Sub-Recent to Recent age have been noticed in the area. The Sivalik Formation comprised of light grey, medium to coarse grained sandstone besides, few claystones have also been seen at some areas. The exposures of Murrees comprised of fine to medium grained sandstone and purple shale, hard and compact have also been seen. In the northern part of the Rajouri district, the exposures of crystalline rocks, Panjal Trap, Baila and Gambir Formations have also been reported.

Observations:

Reconnaissance survey has been carried out on 10-06-2021 regarding extraction of minor minerals and its impact on Dug Wells located around Diamond Stone Crusher in the Saranu Panchyat of district Rajouri wherein following observations were made:

1. During the Rec. survey it has been found that all dug wells are located on the banks/ river terraces of the Nowshera Tawi River as shown in Location map (Fig-1&2). The

geomorphic River terraces have been formed by deposition and down cutting by the major streams.

2. Murree Group of rocks of late Eocene-Early Miocene age are exposed in the area of study having disconformably underlined by the rocks of Subathu Formation in the district. The ground water potential in Siwalik is moderate whereas poor in Murree Formation. But alluvial deposits which are highly heterogeneous in nature possess a good degree of primary porosity and permeability. Ground water occurs in the saturated pore spaces of these alluvial sediments. These deposits possess a good degree of primary porosity and permeability having sufficient yield of ground water.
3. During the visit in the area, fresh Mining (Excavation of Minor Minerals) has also been noticed in some parts of the Nowshera Tawi River about 400 meters away from the Diamond Stone crushers and about 100-150 meters away from the lift irrigation station as shown in field photographs (Fig.1 & 2). The I/C District Mineral Officer apprised the visiting team that the said extraction has been carried out in between 05-06-2021 to 07-06-2021 and his office has immediately taken action against the violators under section 21(4) of MM(D&R) Act and rules made their under vide his office seizure Memo No. DMO/R/Seizure/21-22/95-96 dated 05-06-2021 and penalized to the tune of Rs.14,036.00 by Joint Director Office Jammu vide No MSJ/Release/21-22/8045-46, Dated: 07/06/2021.

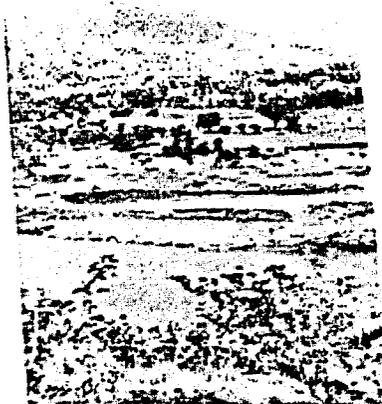
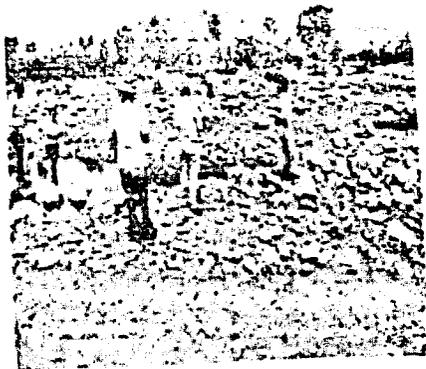


Fig.02. The fresh mining activities in Nowshera Tawi River District Rajouri.

4. The traverses were taken adjoining the M/S Diamond Stone Crusher and in and around Deriyan Tawi (Dhalodi Nalla), where one Dug well and one bore well were found as shown in figure 1, 3 & 4. The Dug Well on the left bank of the Dhalodi nalla has been constructed and was commissioned on 15-05-2021. It is pertinent to mention here that no fresh extraction of Minor Minerals has been observed in Deriyan Tawi (Dhalodi nalla) from Dhalodi to its confluence with Nowshera Tawi River, however fresh mining activities has been observed in Nowshera Tawi.
5. During the reconnaissance survey, it has been observed that the new constructed Dug Well is located on the left bank of Deriyan Tawi (Dhalodi nalla) and is situated at RL of 784 meters a.m.s.l as shown in (Fig. 3). The water table recorded is at 06 meters bgl and RL of Deriyan Tawi (Dhalodi Nalla) bed is 782 meters, which reveals that water table is 04 meters below the nallah bed level and the said Nalla is influent and is recharging source of this dug well and water is in unconfined condition.



Fig. 03. Newly constructed Dug Well adjoining Deriyan Tawi (Dhalodi nalla).

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6. It has also been observed that there is 01 bore well (T/W) at an RL. 791 meters in Deriyan Tawi (Dhalodi Nalla) near Saranu Bridge as shown in figure 04 which has sufficient discharge and yield >20,000 gallons of water in 2-2.5 hours.



Fig. 04. Bore Well in Deriyan Tawi (Dhalodi Nalla) near Saranu Bridge.

7. The lift irrigation station located on the left bank of Nowshera Tawi River as shown in the location map (Fig.1), where the river water is flowing adjacent to it and has sufficient discharge (depth) for regular supply to the Station and there is no immediate effect of Mining on lift irrigation Station.
8. During the visit Sh. Rakesh Kumar and Mrs. Arti Sharma, concerned Sarpanch apprised the team that the bed level of the Deriyan Tawi (Dhalodi Nalla) has gone down due to excessive Mining in the said Nalla which is the main cause of the drying/depleting the water resources in the surrounding areas. It was also intimated to the team that hand pump are also affected but as per visit no hand pump has been seen in the area under discussion. Further, it has been apprised to the team that there is a canal on the right bank of the Nowshera Tawi the source of irrigation to agricultural land over which paddy crops was cultivated. It was further apprised that due to excessive mining the bed level of river has lowered and it is not possible to divert water from Nowshera Tawi to the said canal as the Head work is at higher than the flow of water in the river. The canal also got damaged due to excessive Mining and the farmers are unable to cultivate paddy crops for the last

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05-06 years. It is pertinent to mention here that the river has tendency to erode the rocks as well as any engineering structures like canal, embankment, road etc constructed adjoin the banks. Further for the safeguarding of river banks/groundwater structures, head works/hydraulic works no extraction of Minor Minerals be allowed in contravention of SRO-105, Dated 31-03-2016, Water Resource Act 2010, Environmental Clearance and Consent to operate from competent authorities.

Conclusions and Recommendations:

On the basis of Reconnaissance survey, it has been concluded that:

1. Fresh as well as old Mining remanants has been seen in the Nowshera Tawi.
2. No fresh remanant of Mining has been seen along the newly constructed well in Deriyan Tawi (Dhalodi nalla) at Sarano.
3. Water is flowing at higher altitude RL than the water level of the Dug Well.
4. As per records provided by District Mineral Officer, Rajouri, action under rule against illegal Mining has been taken place.
5. The extraction of Minor Mineral shall strictly be prohibited in Deriyan Tawi (Dhalodi nalla) upto the confluence with Nowshera Tawi River for safeguarding and recharging of Dug Wells in and around the adjoining areas.
6. The Check Dam of about one meter height be constructed across the Deriyan Tawi (Dhalodi nalla) which will play sufficient role in recharge of the Dug Well.
7. The District Mineral Officer shall ensure that no extraction of Minor Mineral be under taken in the proximity of lift irrigation station located on the left bank Nowshera Tawi.
8. Action under rules be taken against the violators involved in the illegal extraction of Minor Minerals in the Nowshera Tawi River.

Acknowledgement:

The authors are highly thankful to Director, Geology and Mining Department and Joint Director Jammu, for providing necessary facilities for conducting the work.

(Dr. Ishya Devi)

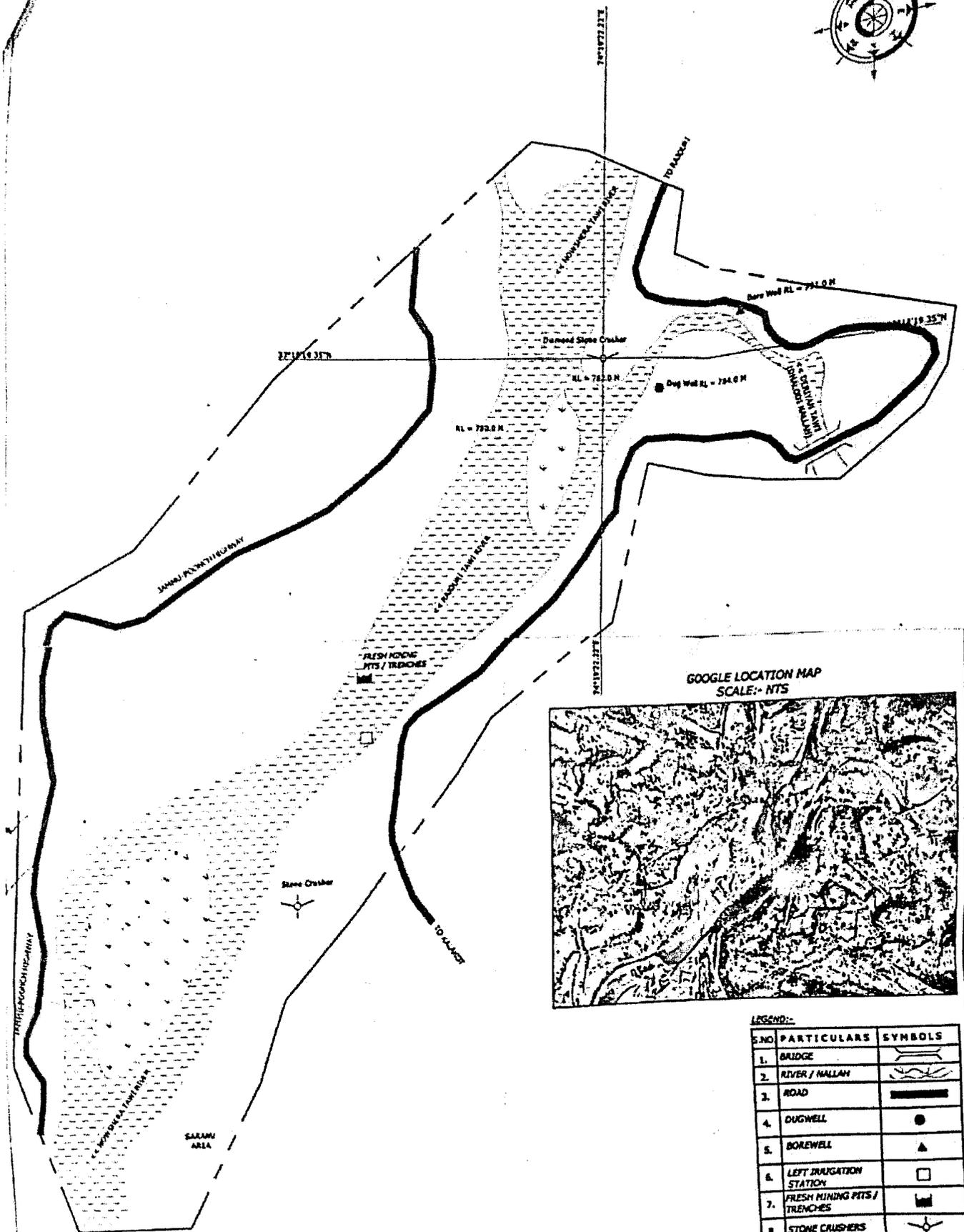
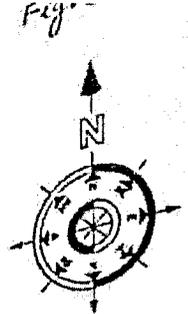
*Mamasa
(Dr. Rajinder Singh)
94-B*

*15.06.2021
(Dr. Raj Kumar)
dy. Director (M.P&W)*

LOCATION MAP OF THE SARANU AREA DISTT. RAJOURI

(18)

SCALE:-1:6500



GOOGLE LOCATION MAP
SCALE:- NTS



LEGEND:-

S.NO	PARTICULARS	SYMBOLS
1.	BRIDGE	
2.	RIVER / HALLAH	
3.	ROAD	
4.	DUGWELL	
5.	BOREWELL	
6.	LEFT DRIFTATION STATION	
7.	FRESH MINING PITS / TRENCHES	
8.	STONE CRUSHERS	

GEOLOGY & MINING
DEPARTMENT
JAMMU

19

OFFICE OF THE DISTRICT MINERAL OFFICER RAJOURI

Worthy Deputy Commissioner

Rajouri

No. DMO/R/ST Cr./2021-22/214

Date:- 14.07.2021

Sub:-Submission of videos and still photographs.

Sir,

As desired and directed during the inspection of stone crushers of saranoo area on 11-07-2021, kindly find enclosed videos of River Bed area in and around the three stone crushers along with still photographs for your information.

Yours faithfully

[Signature]

14/07/2021

District Mineral officer

Rajouri

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19/3

By DMO

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CD 4 Photos

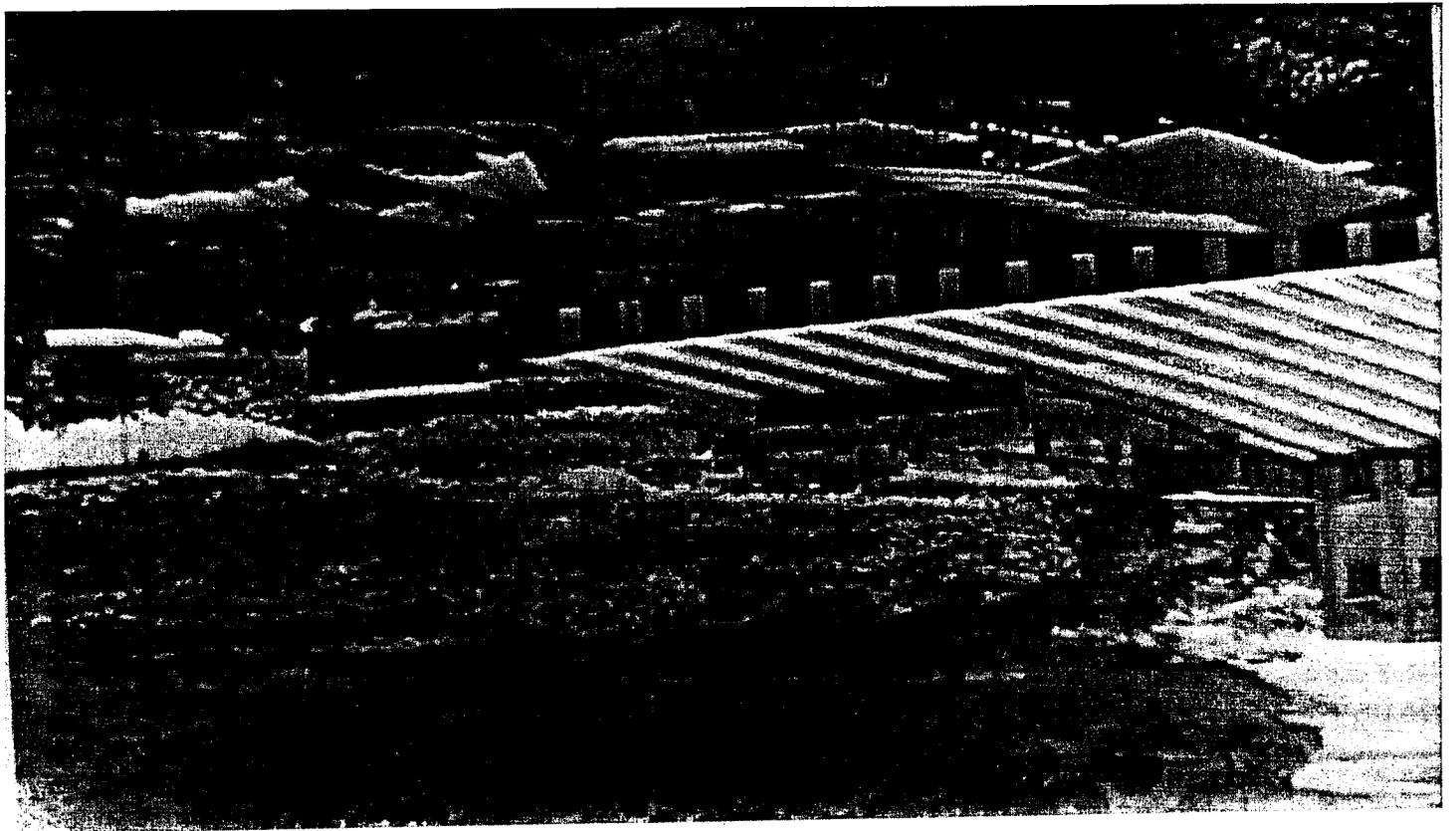
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Rajoni

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PHOTOS

(21)



saranoo Area

Area in front of shakti stone
crusher, saranoo.

